

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1141 OF 2024

IN THE MATTER OF:

AMRESH SINGH

..... APPLICANT

VERSUS

STATE OF U.P. & ORS.

.... RESPONDENTS

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| 11 | <u>Annexure-11</u> True copy of the said annual Report | |
| 12 | <u>Annexure-12</u> True copy of the tender bid dated 22.09.2024 and 08.11.2024 | |

NEW DELHI
DATE 25-01-2025



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for UP Pollution Control Board,
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BEFORE THE NATIONAL GREEN TRIBUNAL AT
NEW DELHI

ORIGINAL APPLICATION NO. 1141 OF 2024

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RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD

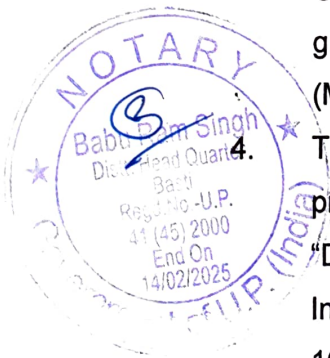
I, Prakhar Kumar, S/o late Shri R.P. Katiyar, aged about 59 years, Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Basti, U.P. do hereby solemnly affirm and declare as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That a Common Bio-Medical Treatment Facility in the name of M/s. SNG Mercantile Pvt. Ltd. situated at Plot No. D-33, UPSIDC, Khalilabad, District Santkabar Nagar has applied for consent to establish.
3. That the UPPCB on 22.02.2008 has issued a conditional Consent to Establish (CTE). Thereafter authorization was granted on 24.04.2009 under Bio-Medical Waste (Management and Handling) Rules, 1998.

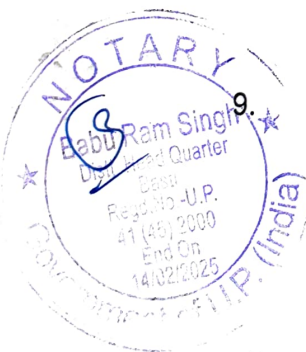
That as per the guidelines prevailing at that time it was provided as under:

"D. Coverage area of CBWTF:

In any area, only one CBWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10000 beds are not available within the radius of 150 km, another CBWTF may be allowed to cater the healthcare units situated outside the said 150 kms."

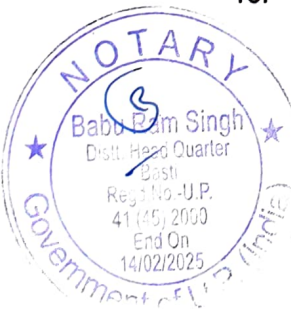


5. That since this unit was established in 2008, hence it does not require the Environmental Clearance as per notification dated 17.04.2015 from which date it was made mandatory for all bio-medical waste treatment facility to have environmental clearance. A true copy of the notification is being enclosed herewith and marked as **Annexure-1**.
6. That M/s. Medical Pollution Committee sent a letter dated 11.11.2011 informing that it has changed its name from SNG Mercantile to Medical Pollution Control Committee, hence the name should be changed and accordingly the name was changed.
7. That during inspection conducted on 27.06.2023 it has been found that the Project Proponent has installed one new double chamber incinerator and also a new stack, hence vide letter dated 11.09.2023 notice was issued to the Project Proponent to showcase as to why action be not taken against it. True copy of inspection report as well as showcase notice are being enclosed herewith and marked as **Annexure-2** and **3**.
8. That the Project Proponent has submitted an affidavit which was received on 23.12.2024 wherein it was stated that during inspection on 27.06.2023 one incinerator was found which has come to be installed at some other place and after some time it was sent outside the premises and its information has been given to the Board at Lucknow. True copy of the said affidavit is being enclosed herewith and marked as **Annexure-4**.
That thereafter inspection was conducted by the Regional Office on 27.02.2024 wherein it has been found the new incinerator shredder and autoclave have been removed. True copy of the said inspection report is being enclosed herewith and marked as **Annexure-5**.
10. That thus the notice issued to the Project Proponent has been withdrawn on 12.09.2024 with certain conditions. True copy of the letter dated 12.09.2024 is being enclosed herewith and marked as **Annexure-6**.
11. That it is submitted that authorization has been granted to the Project Proponent on 18.09.2024 which is valid upto



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- 31.12.2028. True copy of the authorization dated 18.09.2024 is being enclosed herewith and marked as **Annexure-7**.
12. That consolidated consent has been granted to the Project Proponent on 13.09.2024 which is valid upto 31.12.2028. True copy of the consolidated consent dated 13.09.2024 is being enclosed herewith and marked as **Annexure-8**.
13. That it is further submitted that as in the inspection conducted on 05.04.2024 by the Committee constituted by District Magistrate, it has been found that the analysis of the sample collected from ETP is not as per the norms, hence the Board on 07.06.2024 issued a showcause notice to the Project Proponent as to why the Environmental Compensation be not imposed from 06.04.2024 till remediation has been done. True copy of the notice dated 07.6.2024 is being enclosed herewith and marked as **Annexure-9**.
14. That the UPPCB vide letter dated 29.07.2024 has imposed a compensation of Rs. 3,61,875/- against the Project Proponent which has been deposited by it. True copy of the letter dated 29.07.2024 is being enclosed herewith and marked as **Annexure-10**.
15. That as per the Annual Report under the Bio-Medical Waste Management Rules submitted by the Project Proponent vide letter dated 20.06.2024, the number of beds covered by this facility is 8668. True copy of the said Annual Report is being enclosed herewith and marked as **Annexure-11**.
16. That in compliance of the Hon'ble National Green Tribunal, New Delhi order dated 05.08.2024 in Appeal No. 06/2022 titled as Prabhakar Rai & Ors vs. Union of India & Ors, UPPCB vide bid dated 22.09.2024 has floated a tender notice (Titled as Gap Analysis Study for the Biomedical Waste Management in the State of Uttar Pradesh) on GeM Portal and due to insufficient number of participant, the said tender was re floated vide bid dated 08.11.2024. True copies of the Tender Bid dated 22.09.2024 and 08.11.2024 are collectively being enclosed herewith and marked as **Annexure-12**.
17. That in reference to the Tender bid dated 08.11.2024, total four (04) participants have submitted their bid through GeM



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Portal but during technical evaluation it was observed that none of them fulfilling the eligibility criteria as per the tender document, UPPCB is evaluating the criteria and eligibility criteria for the process to go further for the study. The said process is expected to be streamlined in a month with new tender on GeM.

18. That the list of all CBWTF which are operational and proposed to be set up in the State of Uttar Pradesh along with the coverage area and number of beds catered to/to be catered by them which will be made available on the website of the UPPCB within a month.

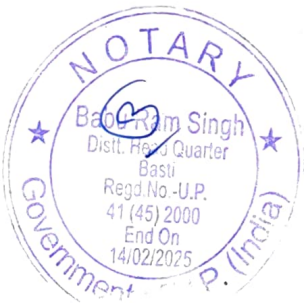
The above facts are being placed before this Hon'ble Tribunal for its kind perusal and consideration.


 प्रखर कुमार
 DEPONENT
 क्षेत्रीय अधिकारी,
 उ० प्र० प्रदूषण नियंत्रण बोर्ड,
 बस्ती

VERIFICATION:

I, the above named deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.


VERIFIED ON THIS THE 25th DAY OF JANUARY, 2025 AT BASTI.




 DEPONENT

प्रखर कुमार
 क्षेत्रीय अधिकारी,
 उ० प्र० प्रदूषण नियंत्रण बोर्ड,
 बस्ती

SI 
 25.1.25
 SWORN & VERIFIED
 BEFORE ME

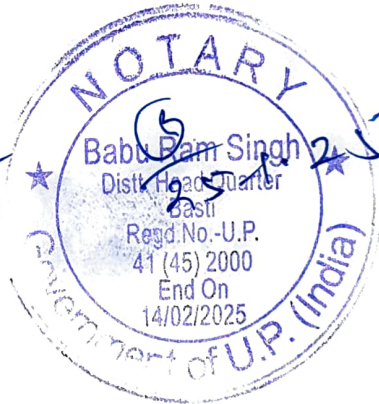

 Babu Ram Singh
 Advocate & Notary (U.P.)
 District Basti-U.P. (India)
 Reg. No.-U.P. 41 (45) 2000

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25/01/25

SWORN & VERIFIED
BEFORE ME

[Handwritten signature]
Babu Ram Singh
Advocate & Notary (H.Q.)
District Basti-U.P. (India)
Reg. No.-U.P. 41 (45) 2000



5. का.आ.674(अ), तारीख 13 मार्च, 2013;
6. का.आ.2559(अ), तारीख 22 अगस्त, 2013;
7. का.आ.2731(अ), तारीख 9 सितंबर, 2013;
8. का.आ.562(अ), तारीख 26 फरवरी, 2014
9. का.आ.637(अ), तारीख 28 फरवरी, 2014;
10. का.आ.1599(अ), तारीख 25 जून, 2014;
11. का.आ.2601(अ), तारीख 7 अक्टूबर, 2014;
12. का.आ.3252(अ), तारीख 22 दिसंबर, 2014;
13. का.आ.382(अ), तारीख 3 फरवरी, 2015;
14. का.आ.811(अ), तारीख 23 मार्च, 2015; और
15. का.आ.996(अ), तारीख 10 अप्रैल, 2015।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 17th April, 2015

S.O.1142(E).— In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986(29 of 1986) read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after dispensed with the requirement of notice under clause(a) of sub-rule(3) of the said rule 5 in public interest, namely:—

In the said notification, in the Schedule, after item 7(d) and the entries relating thereto, the following item and entries shall be inserted, namely:—

| (1) | (2) | (3) | (4) | (5) |
|--------|--|-----|--------------|-----|
| "7(da) | Bio-Medical Waste Treatment Facilities | - | All projects | - |

[F. No. 3-9/2014-IA.III]

MANOJ KUMAR SINGH, Jt. Secy.

Note:- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended as follows:-

1. S.O.1737(E) dated the 11th October, 2007
2. S.O. 3067(E) dated the 1st December, 2009
3. S.O.695(E) dated the 4th April, 2011
4. S.O.2896(E) dated the 13th December, 2012
5. S.O.674(E) dated the 13th March, 2013
6. S.O.2559(E) dated the 22nd August, 2013
7. S.O. 2731(E) dated the 9th September, 2013
8. S.O. 562(E) dated the 26th February, 2014
9. S.O.637(E) dated the 28th February, 2014
10. S.O. 1599(E) dated the 25th June, 2014
11. S.O. 2601 (E) dated 7th October, 2014
12. S.O. 3252(E) dated 22nd December, 2014
13. S.O. 382 (E) dated 3rd February, 2015
14. S.O. 811(E) dated 23rd March, 2015
15. S.O. 996(E) dated 10th April, 2015.

मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी(एमपीओसीओसी), डी0-33, यूपीओ एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर की स्थलीय निरीक्षण आख्या।

उक्त सी0बी0डब्ल्यू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी(एमपीओसीओसी), डी0-33, यूपीओ एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर का स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.06.2023 को किया गया। निरीक्षण के समय सी0बी0डब्ल्यू0टी0एफ0 संस्था संचालित पाया गया तथा श्री विजय सिंह यादव, प्लांट सुपरवाइजर संस्था प्रतिनिधि के रूप में उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त संस्था एक कॉमन बायोमेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी है। निरीक्षण के समय उपस्थित संस्था प्रतिनिधि द्वारा दी गयी सूचनानुसार सी0बी0डब्ल्यू0टी0एफ0 में जनपद-बस्ती, संतकबीरनगर, सिद्धार्थनगर, गोरखपुर, देवरिया, महाराजगंज एवं कुशीनगर में स्थापित हेल्थ केयर फैसिलिटीज से जनित बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल हेतु संस्था से प्राप्त मेम्बरशिप एवं एग्रीमेन्ट के अनुसार बायोमेडिकल वेस्ट का ट्रीटमेन्ट एवं डिस्पोजल किया जाता है।
2. उक्त सी0बी0डब्ल्यू0टी0एफ0 में बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज के अन्तर्गत डबल चैम्बर्ड इन्सीनरेटर-1अदद, आटोक्लेव-1अदद एवं श्रेडर-1अदद की व्यवस्था स्थापित है। संस्था में इन्सीनरेटर क्षमता-100किग्रा0/घंटा, आटोक्लेव की क्षमता-500लीटर/बैच एवं श्रेडर की क्षमता-50किग्रा0/घंटा है।
3. उक्त संस्था में स्थापित डबल चैम्बर्ड इन्सीनरेटर में सेमी आटोमेटिक फीडिंग की व्यवस्था की गयी है, किन्तु सेमी आटोमेटिक फीडिंग की व्यवस्था निरीक्षण के समय कार्यरत नहीं पायी गयी तथा बायोमेडिकल वेस्ट की फीडिंग मैनुअली किया जा रहा था। निरीक्षण के समय प्राइमरी चैम्बर का तापक्रम 958°C एवं सेकण्डरी चैम्बर का तापक्रम 1144°C पाया गया।
4. संस्था में स्थापित डबल चैम्बर्ड इन्सीनरेटर से जनित गैसीय उत्सर्जन के नियंत्रण हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वेन्चुरी स्क्रबर एवं भू-तल से लगभग 30मीटर ऊँची चिमनी की व्यवस्था स्थापित है।
5. संस्था में स्थापित इन्सीनरेटर के प्राइमरी एवं सेकेण्डरी चैम्बर में तापमान के मापन हेतु व्यवस्था की गयी है। कंट्रोल पैनल पर तापमान, इमीशन मानीटरिंग(CO & CO₂), फ्लो रेट मापन की व्यवस्था है।
6. संस्था में जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रयोजन में संस्था परिसर के फर्श की धुलाई, वेन्चुरी स्क्रबर एवं जैव चिकित्सा अपशिष्ट के परिवहन में प्रयुक्त वाहनों की धुलाई में की जाती है। घरेलू प्रयोजन के फलस्वरूप जनित बहिःश्राव के शुद्धिकरण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था स्थापित है।
7. संस्था में औद्योगिक प्रयोजन के फलस्वरूप जनित उत्प्रवाह के शुद्धिकरण हेतु उत्प्रवाह शुद्धिकरण संयंत्र की व्यवस्था स्थापित है, जिसकी प्रमुख इकाईयां निम्नवत् है:-
 - i. बार स्क्रीन
 - ii. ऑयल एण्ड ग्रीस ट्रेप
 - iii. इक्वलाइजेशन टैंक
 - iv. केमिकल डोजिंग कम मिक्सिंग टैंक
 - v. पलाकुलेशन टैंक
 - vi. क्लेयरीफायर
 - vii. सुपरनेटेन्ट टैंक
 - viii. ड्यूअल मीडिया फिल्टर
 - ix. एक्टिवेटेड कार्बन फिल्टर
 - x. ड्रीटेड वाटर टैंक
 - xi. डिस्इंफेक्शन यूनिट
 - xii. स्लज ड्राइंग बेड्स

निरीक्षण के समय उत्प्रवाह शुद्धिकरण संयंत्र की उक्त सभी इकाईयां कार्यरत पायी गयी। ई0टी0पी0 के इनलेट एवं आउटलेट पर उत्प्रवाह की मात्रा के मापन हेतु इलेक्ट्रोमैग्नेटिक फ्लोमीटर निरीक्षण के समय स्थापित पाया गया। निरीक्षण के समय ई0टी0पी0 के इनलेट एवं आउटलेट से उत्प्रवाह के नमूनों का एकत्रण कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला, लखनऊ में जमा कराया गया है। विश्लेषण आख्या अपेक्षित है।

8. इन्सीनरेटर ऐश एवं ई0टी0पी0 स्लज के समुचित एवं सुरक्षित निस्तारण हेतु संस्था द्वारा मेसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेन्ट लि0(टी0एस0डी0एफ0), ग्राम-कुम्भी, तहसील-अकबरपुर, कानपुर देहात से सदस्यता प्राप्त किया गया है।
9. संस्था में स्थापित श्रेडर से जनित श्रेडेड ट्रीटेड प्लास्टिक वेस्ट को मेसर्स सीताराम प्लास्टिक, भावना, इण्डस्ट्रीयल एरिया, दिल्ली को रिसाइकिलिंग हेतु भेजा जाता है।
10. निरीक्षण के समय परिसर में एक अदद नया डबल चैम्बर इन्सीनरेटर स्थापित किया हुआ पाया गया, इन्सीनरेटर से संबद्ध नई चिमनी स्थापित पायी गयी। संस्था में नये इन्सीनरेटर व चिमनी की स्थापना से यह लगता है कि संस्था द्वारा क्षमता का विस्तार किया जा रहा है। उक्त संस्था द्वारा क्षमता विस्तार किये जाने से पूर्व पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अन्तर्गत पर्यावरणीय स्वीकृति किये जाने के संबंध में कोई सूचना नहीं दी गयी है और न ही राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त की गयी है। उद्योग द्वारा किया रहा उक्त कार्य असंवैधानिक है एवं एक दण्डनीय अपराध है।

अतः उपरोक्त के परिप्रेक्ष्य में उद्योग के विरुद्ध नियमानुसार अग्रिम आवश्यक कार्यवाही किये जाने की संस्तुति की जाती है।

P. K. Singh
12/7/2023
(पराशर कुमार पाण्डेय)
प्रयोगशाला सहायक

A. K. Singh
12-7-23
(अरुण कुमार श्रीवास्तव)
वैज्ञानिक सहायक

Chand
12/7/23
क्षेत्रीय अधिकारी



Annexure-03

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या सी-6/सहमति जल/48/काबनो/बस्ती/2023

दिनांक 11/9/23
पंजीकृत

सेवा में,

मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीओसीओ),
डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद,
जनपद-संतकबीरनगर।

विषय:- उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 के अन्तर्गत निर्देश जारी किये जाने के संबंध में।

यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीओसीओ), डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर, जिसे आगे उद्योग कहा जाएगा। इकाई में जैव चिकित्सा अपशिष्ट के निस्तारण हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है।

यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीओसीओ), डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर को राज्य बोर्ड के पत्र दिनांक 18.05.2019 के माध्यम से जैव चिकित्सा अपशिष्ट निस्तारण हेतु सशर्त प्राधिकार निर्गत किया गया है तथा उक्त प्राधिकार के अनुसार सी0बी0डब्ल्यू0टी0एफ0 में जैव चिकित्सा अपशिष्ट के निस्तारण हेतु डबल चैम्बर इन्सीनेरेटर क्षमता-100किग्रा0/घंटा, आटोक्लेव क्षमता-500लीटर/बैच एवं श्रेडर क्षमता-50किग्रा/घंटा स्थापित एवं अनुमन्य किये गये है।

यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीओसीओ), डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, बस्ती के अधिकारियों द्वारा दिनांक 27.06.2023 को किया गया। निरीक्षण के समय सी0बी0डब्ल्यू0टी0एफ0 संस्था संचालित पाया गया एवं इकाई परिसर में एक अदद नया डबल चैम्बर इन्सीनेरेटर स्थापित किया हुआ पाया गया, जिससे स्पष्ट होता है कि इकाई प्रतिनिधि द्वारा सी0बी0डब्ल्यू0टी0एफ0 की क्षमता में विस्तार किया जा रहा है।

यह कि पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 17.04.2015 के अन्तर्गत सी0बी0डब्ल्यू0टी0एफ0 को क्षमता विस्तार अथवा नये सी0बी0डब्ल्यू0टी0एफ0 की स्थापना किये जाने के पूर्व पर्यावरणीय स्वीकृति अनिवार्य किया गया है, किंतु सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 द्वारा एक अतिरिक्त इन्सीनेरेटर स्थापित किये जाने के पूर्व सक्षम स्तर से पर्यावरणीय स्वीकृति प्राप्त नहीं की गई है, जो पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों का उल्लंघन दर्शाता है।

यह कि उक्त के दृष्टिगत क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 12.07.2023 के माध्यम से सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों के अन्तर्गत कार्यवाही किये जाने हेतु संस्तुति की गई है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, बस्ती की संस्तुति को दृष्टिगत रखते हुये सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 के अन्तर्गत निम्न निर्देश जारी किये जाते हैं:-

1. यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीओसीओ), डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर द्वारा अतिरिक्त इन्सीनेरेटर स्थापित किये जाने यथा क्षमता विस्तार किये जाने से पूर्व पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 17.04.2015 के प्राविधानों के अन्तर्गत पर्यावरणीय स्वीकृति प्राप्त किये बिना न किया जाये अन्यथा सी0बी0डब्ल्यू0टी0एफ0 के संचालन हेतु उत्तरदायी व्यक्तियों के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों के अन्तर्गत सक्षम न्यायालय में विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

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उक्त निर्देश के संबंध में साक्ष्य सहित पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। उद्योग द्वारा निर्देशों का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।


सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

भवदीय,

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकबीर नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश के सन्दर्भ में 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)



उत्तर प्रदेश UTTAR PRADESH

GN 970032

शपथपत्र

मुख्य पर्यावरण अधिकारी (वृत्त-6)
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
गामती नगर, लखनऊ।

मैं शपथकर्ता शपथपूर्वक निम्न बयान करता हु कि -

1. क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड वस्ती द्वारा दिनांक 27/06/2023 को संस्था द्वारा स्थापित संयंत्र परिषर के निरीक्षण के दौरान एक इन्सीनरेटर रखा हुआ देखा गया था जो किसी अन्य जगह पर स्थापित होने के लिए आया था जिसे कुछ समय बाद संयंत्र स्थल से बहार भेज दिया गया था जिसकी सूचना लखनऊ बोर्ड को दी जा चुकी है।
2. संस्था के संयंत्र परिषर में कोई भी नया संयंत्र नहीं स्थापित किया गया है और न ही किसी तरह की क्षमता का विस्तार किया जा रहा है व तकनीक में बदलाव आज तक नहीं किया गया है।
3. संस्था के संयंत्र परिषर में आज भी इन्सीनरेटर 100 किग्रा0/घंटा, ऑटोक्लेव 500 लीटर/बैच, व श्रेडर 50 किग्रा0/घंटा का स्थापित एवं संचालित है।
4. संस्था को पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार की अधिसूचना दिनांक 17/04/2015 उपरोक्त संयंत्र पर लागू नहीं होता है क्योंकि संस्था द्वारा किसी भी तरह के प्राविधानों का उल्लघन नहीं किया गया है इसलिए संस्था को पर्यावरणीय स्वीकृति लेने की आवश्यकता नहीं है।
5. संस्था के संयंत्र के विरुद्ध उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण संरक्षण अधिनियम 1986 की धारा-5 के अंतर्गत निर्देश दिनांक 11/09/2023 को दिए गए है जो खलीलाबाद संतकबीरनगर में स्थापित सामूहिक जैव चिकित्सा अपशिष्ट उपचार सुविधा (CBWTF) पर लागू नहीं होता है।

डाक प्राप्ति रसीद
प्रति दिनांक 22.12.23
शपथकर्ता के हस्ताक्षर.....
प्रदूषण नियंत्रण बोर्ड, लखनऊ



मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर का अद्यतन निरीक्षण आख्या।

उक्त सी0बी0डब्ल्यू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीरनगर का स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.02.2024 को किया गया। निरीक्षण के समय सी0बी0डब्ल्यू0टी0एफ0 संस्था संचालित पाया गया तथा श्री विजय सिंह, प्लांट मैनेजर, श्री शिवानन्द सिंह, आपरेटर, श्री सतीश साहनी, मैनेजर आदि संस्था प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय पाये गये तथ्यो, आवेदन पत्र के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् है:-

1. उक्त संस्था एक कॉमन बायोमेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी है। निरीक्षण के समय उपस्थित संस्था प्रतिनिधि द्वारा दी गयी सूचनानुसार सी0बी0डब्ल्यू0टी0एफ0 में जनपद-बस्ती, संतकबीरनगर, सिद्धार्थनगर, गोरखपुर, देवरिया, महाराजगंज एवं कुशीनगर में स्थापित हेल्थ केयर फैसिलिटीज से जनित बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल हेतु संस्था से प्राप्त मेम्बरशिप एवं एग्रीमेन्ट के अनुसार बायोमेडिकल वेस्ट का ट्रीटमेन्ट एवं डिस्पोजल किया जाता है।
2. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज के अन्तर्गत डबल चैम्बर्ड इन्सीनरेटर-1अदद, आटोक्लेव-1अदद एवं श्रेडर-1अदद की व्यवस्था स्थापित है। संस्था में स्थापित इन्सीनरेटर की क्षमता-100किग्रा0/घंटा, आटोक्लेव की क्षमता-500लीटर/बैच एवं श्रेडर की क्षमता-50किग्रा0/घंटा है।
3. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज द्वारा इन्सीनरेटर में ईंधन के रूप में प्रतिदिन प्रयोग किये जा रहे डीजल की खरीद रसीद उपलब्ध कराया गया है। (छायाप्रति संलग्न)
4. निरीक्षण के समय उक्त सी0बी0डब्ल्यू0टी0एफ0 में सेग्रीगेशन एरिया में टाइल्स लगा हुआ नहीं पाया गया। संस्था में केवल लाल और पीले रंग के पालीबैग में वेस्ट का एकत्रण पाया गया, जिसमें बार कोडिंग स्टीकर लगा पाया गया बार कोड छपा नहीं पाया गया।
5. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज के अन्तर्गत डबल चैम्बर्ड इन्सीनरेटर में वेस्ट को इन्सीनरेट के उपरान्त निकलने वाली राख का निस्तारण उचित ढंग से किया जाता है। इन्सीनरेटर चलने की लागबुक निरीक्षण के समय उपलब्ध कराया गया। लागबुक की छायाप्रति संलग्न है।
6. निरीक्षण के समय संस्था परिसर में एक अदद नया इन्सीनरेटर, श्रेडर, आटोक्लेव स्थापित किया गया था, जिसे निरीक्षण दिनांक को विस्थापित कर लिया गया है। वर्तमान में संस्था परिसर में पूर्व से स्थापित इन्सीनरेटर, श्रेडर, आटोक्लेव संचालित है।
7. संस्था में स्थापित डबल चैम्बर्ड इन्सीनरेटर से जनित गैसीय उत्सर्जन के नियंत्रण हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वेन्चुरी स्क्रबर एवं भू-तल से लगभग 30मीटर ऊँची चिमनी की व्यवस्था स्थापित है। गैसीय उत्सर्जन के नमूने एकत्रण हेतु सैम्पलिंग प्लेटफार्म, पोर्ट होल एवं सीढ़ी की व्यवस्था चिमनी पर स्थापित है।
8. निरीक्षण के समय संस्था में औद्योगिक प्रयोजन के फलस्वरूप जनित उत्प्रवाह के शुद्धिकरण हेतु उत्प्रवाह शुद्धिकरण संयंत्र हेतु केमिकल ट्रीटमेन्ट प्लांट की व्यवस्था स्थापित है। निरीक्षण के समय ई0टी0पी0 अपग्रेडेशन का कार्य होता हुआ पाया गया।
9. उद्योग में ई0टी0पी0 स्थापना का कार्य पूर्ण होने के उपरान्त नमूना एकत्रण कर सहमति आवेदन पत्र निस्तारण करने हेतु आख्या प्रेषित की जायेगी।

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अतः उपरोक्त वर्णित तथ्यो को दृष्टिगत रखते हुए सी0बी0डब्ल्यू0टी0एफ0 संस्था मेसर्स मेडिकल पॉल्यू कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0-33, यू0पी0एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, संतकबीरनगर के विरुद्ध पर्यावरण(संरक्षण) अधिनियम 1986 की धारा-5 के अन्तर्गत पत्रांक सं0-एच 00536/सी0-6/सहमति जल /48/का0बा0नो0/बस्ती/2023 दिनांक 11.09.2023 द्वारा जारी कारण बताओ नोटिस को निक्षेप किये जाने की संस्तुति सहित आख्या प्रेषित है।

29/2/24

क्षेत्रीय अधिकारी महोदय

29-2-24

(अरुण कुमार श्रीवास्तव)
वैज्ञानिक सहायक

मुख्य पर्यावरण अधिकारी(वृत्त-6)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Reg. No. 117183 / सी0-6/बीएमडब्लू/48/निकषेप/वाल्सू-11/बस्ती/2024

Dated 12-9-24

सेवा में,

मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी.),
डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद,
संतकबीर नगर।

पंजीकृत
क्रम सं. 26.7...
पर्यावरणो 11/0.402
अधिकारी 11/0.402
दिनांक 24/9/24

विषय: सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी.), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सशर्त निकषेप किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच.00536/सी0-6/सहमति जल/48/का0व0नो0/बस्ती/2023, दिनांक 11.09.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा सीबीडब्लूटीएफ के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था, जिसके अनुक्रम में इकाई द्वारा दिनांक 29.07.2024 एवं 14.08.2024 को प्रत्यावेदन प्रस्तुत कर कारण बताओ नोटिस निकषेपित किये जाने की माँग की गयी है।

उक्त कारण बताओ नोटिस दिनांक 11.09.2023 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय कार्यालय, बस्ती के अधिकारियों द्वारा सीबीडब्लूटीएफ का निरीक्षण दिनांक 11.07.2024 को किया गया। निरीक्षण आख्यानुसार निरीक्षण के समय सीबीडब्लूटीएफ संचालित पाया गया तथा सीबीडब्लूटीएफ परिसर में एक अदद डबल चेंबर इन्सुलैटेड क्षमता-100 किग्रा0/घंटा, आटोक्लेव क्षमता-500 किग्रा0/बैच एवं श्रेडर क्षमता-50 किग्रा0/घंटा स्थापित हैं।

उक्त के सम्बन्ध में क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 30.07.2024 के माध्यम से सीबीडब्लूटीएफ के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सशर्त निकषेप किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, बस्ती की संस्तुति एवं उपरोक्त वर्णित तथ्यों के दृष्टिगत सीबीडब्लूटीएफ के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के अधीन निकषेप किया जाता है:-

1. सीबीडब्लूटीएफ द्वारा पूर्व निर्गत अनापत्ति प्रमाण-पत्र में अनुमन्य क्षमता से अधिक पर कार्य न किया जाये।
2. सीबीडब्लूटीएफ द्वारा राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त किये बिना क्षमता विस्तार न किया जाये।
3. सीबीडब्लूटीएफ हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाईडलाइन यथा Guideline for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Board में वर्णित प्राविधानों का अक्षरशः से अनुपालन सुनिश्चित किया जाये।
4. सीबीडब्लूटीएफ द्वारा राज्य बोर्ड से जल/वायु अधिनियमों के अन्तर्गत संचालनार्थ सहमति प्राप्त किये बिना संचालन न किया जाये। को निर्गत होने वाली सहमति जल/वायु में जारी शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
5. सीबीडब्लूटीएफ द्वारा ई0टी0पी0 का समुचित एवं अनवरत संचालन सुनिश्चित किया जाये तथा उत्प्रवाह को मानकों के अनुरूप ही निस्तारित किया जाये।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकबीर नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती।

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720828, 2720831 Fax: 0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

FORM III (See Rule 10) AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

Category : RED

Application Id : 26563354

- File no. of authorisation and date of issue: No:- 26563354 and Date:-18/09/2024
- M/s MEDICAL POLLUTION CONTROL COMMITTEE, VINAY KUMAR VERMA an occupier or operator of the facility located at D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175 is hereby granted an authorisation for:

Generation, segregation

Collection



Storage

Transportation



Reception

Use



Recycling

Offering for sale

Packaging

Transfer

Treatment or Processing or Conversion

Disposal or destruction



Any other form of handling

- M/s MEDICAL POLLUTION CONTROL COMMITTEE is hereby authorized for handling of biomedical waste as per the capacity given below:
 - Number of beds of HCF:
 - Number of health care facilities covered by CBMWTF:
 - Installed treatment and disposal capacity: Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr).
 - Area or distance covered by CBMWTF: As per directions/guidelines of CPCB
 - Quantity of Biomedical waste handled, treated or disposed:
- This authorisation shall be in force for a period of Five Years from the date of issue.
- The authorization shall be valid for till 31/12/2028

5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

**Rajendra
Singh**

Digitally signed by
Rajendra Singh

Date: 2024.09.18

16:04:55 +05:30
Chief Environmental Officer, Circle-6

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1. This authorization is valid for CBWTF at D-33, UPSIDC Industrial Area, Khalilabad, Santkabir Nagar by M/s MEDICAL POLLUTION CONTROL COMMITTEE having plant capacity- Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.
2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
4. CBWTF will strictly comply with the provisions of Guidelines for Monitoring compliance of CBWTF prepared by CPCB.
5. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
6. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
7. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. Bio- Medical waste shall not be mixed with other waste.
9. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.
10. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
11. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
12. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
13. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
14. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.

15. The Bio medical waste shall not be disposed in open place in the premises.

16. The CBWTF shall maintain logbook for the disposal of bio medical waste.

17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.

18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.

19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.

20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.

22. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.

23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

24. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.

25. Onsite emergency plan approved by the competent authority shall be submitted to board.

26. The coverage area of the CBWTF will be as per the directions/guidelines of the CPCB/UPPCB.

27. The CBWTF shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

28. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.

29. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

**Rajendra
Singh**

Digitally signed by
Rajendra Singh
Date: 2024.09.18
16:05:35 +05'30'
Dated: 18/09/2024

Memo No.: 26563354

Copy To:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6



मिशन LiFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 26534964

211565/UPPCB/Basti(UPPCBRO)/CTO/both/SANT KABIR NAGAR/2024

Date: 13/09/2024

To,

M/s

MEDICAL POLLUTION CONTROL COMMITTEE

D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **MEDICAL POLLUTION CONTROL COMMITTEE** located at **D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175.** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MEDICAL POLLUTION CONTROL COMMITTEE** granted for the period from **27/05/2024** to **31/12/2028** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---------|----------|------|
| | | | |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|---|
| Domestic | 01 KLD | Septic Tank | |
| Industrial | 2.4 KLD | ETP | Maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|---------------------|--------------------------|
| 1 | pH | As per E(P)A Rules, 1986 |
| 2 | BOD (mg/L) | As per E(P)A Rules, 1986 |
| 3 | COD (mg/L) | As per E(P)A Rules, 1986 |
| 4 | TSS (mg/L) | As per E(P)A Rules, 1986 |
| 5 | Oil & Grease (mg/L) | As per E(P)A Rules, 1986 |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|----------------------------|--------------------------|
| 1 | pH | As per E(P)A Rules, 1986 |
| 2 | BOD (mg/L) | As per E(P)A Rules, 1986 |
| 3 | TSS (mg/L) | As per E(P)A Rules, 1986 |
| 4 | Fecal Coliform (MPN/100ml) | As per E(P)A Rules, 1986 |

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|--------------|----------|--------------------|--------------------------|
| 1 | Incinerator (100 Kg/Hr) | Diesel Oil | 1 | Particulate Matter | As per E(P)A Rules, 1986 |
| 2 | 62.5 KVA DG Set | Diesel Oil | 2 | Sulphur Dioxide | As per E(P)A Rules, 1986 |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|--------------------------|
| 1 | 1 | Particulate Matter | As per E(P)A Rules, 1986 |
| 2 | 2 | Sulphur Dioxide | As per E(P)A Rules, 1986 |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MEDICAL POLLUTION CONTROL COMMITTEE. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

| S.No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity(ton/annum) |
|-------|---|--|---------------------|
| 1 | Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue) | Through TSDF | 40 Kg/day |

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action

shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for CBWTF at D-33, UPSIDC Industrial Area, Khalilabad, Santkabar Nagar by M/s MEDICAL POLLUTION CONTROL COMMITTEE having plant capacity- Incinerator (100 Kg/hr), Autoclave (500 Litre/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.
2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
3. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
4. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
5. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
6. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
7. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.
8. CBWTF will strictly comply with the provisions of Guidelines for Monitoring compliance of CBWTF prepared by CPCB.
9. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical

waste by incineration as per Schedule-II of BMW Rules 2016.

10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
11. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
12. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
13. The water generated from scrubbing system of incinerator shall be treated through ETP and maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises.
14. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
15. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
16. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
17. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
18. The coverage area of CBWTF will be within 75 km radius to cater and treatment of Bio Medical Waste.
19. CBWTF will comply with the relevant provisions of Environmental Laws.
20. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
21. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
22. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
23. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
24. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court

in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

25. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
26. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
27. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
28. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
29. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
30. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
31. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
32. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
33. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
34. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
35. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

36. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
37. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
38. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
39. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
40. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
41. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
42. The industry shall submit the colored photo graph of display board within 15 days.
43. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
44. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

Rajendra Singh
 Digitally signed
 by Rajendra Singh
 Date: 2024.09.14
 16:26:37 +05'30'
 Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

Rajendra Singh
 Digitally signed
 by Rajendra Singh
 Date: 2024.09.14
 16:27:01 +05'30'



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक/इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक/इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या/सी-6/सहमति जल-137/का0ब0नो0/बस्ती/2024

दिनांक.....

सेवा में,

मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम0पी0सी0सी0),
डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद,
संतकबीर नगर।

कम सं० ६५ मंजीकृत
पत्रावली ..E/P..452
मभिलेख ..L/2024 ..
दिनांक ...18/06/24

यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम0पी0सी0सी0), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर जिसे आगे उद्योग कहा जायेगा, जो जैव चिकित्सा अपशिष्ट के निस्तारण हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है।

यह कि संदर्भित सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम0पी0सी0सी0), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर का निरीक्षण उ0प्र0 प्रदूषण नियंत्रण बोर्ड के कार्यालय ज्ञाप दिनांक 13.03.2024 के माध्यम से गठित समिति द्वारा दिनांक 05.04.2024 को किया गया। समिति की आख्या के सुसंगत अंश निम्नवत हैं :-

- ".....5. इकाई में फ्लोर वाशिंग, वेहिकल टायर वाशिंग प्लेट फार्म एवं वायु प्रदूषण नियंत्रण व्यवस्था (स्कबर) से जनित वेस्ट वाटर के शोधन हेतु 10 केएलडी क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र (ईटीपी) स्थापित है। निरीक्षण के समय इकाई में स्थापित ईटीपी का संचालन एवं रखरखाव संतोषजनक नहीं पाया गया।
6. निरीक्षण के दौरान क्षेत्रीय कार्यालय, बस्ती द्वारा ईटीपी के इनलेट एवं आउटलेट से उत्प्रवाह नमूने एकत्रित किये गये। उक्त नमूने का विश्लेषण केन्द्रीय प्रयोगशाला बोर्ड मुख्यालय, लखनऊ से कराया गया। विश्लेषण आख्या दिनांक 16.04.2024 बोर्ड मानकों के अनुरूप नहीं पायी गई। विश्लेषण आख्या की छायाप्रति संलग्न है। (संलग्नक-1)
10. निरीक्षण के दौरान इकाई परिसर में ग्राउण्ड लेवल तक अर्ध निर्मित व्यवस्था में आर.सी.सी. टैंक पाया गया, जिसके सम्बन्ध में इकाई प्रतिनिधि द्वारा अवगत कराया गया कि उक्त टैंक ईटीपी अपग्रेडेशन हेतु बनवाया जा रहा था परन्तु अब तक उक्त निर्माण कार्य रोक दिया गया है। निरीक्षण के समय भी निर्माण संबंधी कार्य होता नहीं पाया गया।
11. निरीक्षण के दौरान पाया गया कि इकाई का संचालन एवं रख-रखाव तथा इकाई में हाउस कीपिंग सन्तोषजनक नहीं पाया गया।
12. सी.बी.डब्लू.टी.एफ. इकाई वर्तमान में बिना राज्य बोर्ड से जल/वायु सहमति तथा हैजार्डस वेस्ट अथराइजेशन प्राप्त किए संचालित है....."

यह कि उपरोक्त वर्णित समिति की आख्या में संदर्भित सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम0पी0सी0सी0), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध नियमानुसार कार्यवाही किये जाने हेतु संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिये यह आवश्यक है कि सीबीडब्लूटीएफ के संचालन रोक जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अर्न्तगत सक्षम अधिकारी के अनुमोदनोपरान्त आपके सीबीडब्लूटीएफ के विरुद्ध निम्न कारण बताओ नोटिस जारी किये जाते हैं:-

1. यह कि क्यों न आपके सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम0पी0सी0सी0), 'डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर की समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द कर दी जाये।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764

Email: info@uppcb.com - Web Site: www.uppcb.com

2. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि वह आपके सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न माननीय एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध दिनांक 06.04.2024 से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उक्त कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में सीबीडब्लूटीएफ के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं सीबीडब्लूटीएफ एवं सीबीडब्लूटीएफ स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सन्तकबीर नगर।
2. पुलिस अधीक्षक, सन्तकबीर नगर।
3. अधिशासी अभियन्ता, उ0प्र0 विद्युत वितरण खण्ड, सन्तकबीर नगर।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्गत निर्देश की प्रति अपने स्तर से भी प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. / सी-6 / बी0एम0डब्ल्यू0 / जल-137 / निक्षेप / बस्ती / 2024 Dated.....

पंजीकृत

सेवा में,

मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम0पी0सी0सी0),
डी-33, यू0पी0एस0आई0डी0सी0, औद्योगिक क्षेत्र, खलीलाबाद,
जनपद-सन्तकबीर नगर। मोबाइल नं0- 9235659305

विषय: सी0बी0डब्ल्यू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, (एम0पी0सी0सी0), डी-33, यू0पी0एस0आई0डी0सी0, औद्योगिक क्षेत्र, खलीलाबाद, सन्तकबीर नगर के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 07.06.2024 को निक्षेप किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 12222/सी-6/सहमति जल-137/काबनो/बस्ती/2024 दिनांक 07.06.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से सी0बी0डब्ल्यू0 टी0एफ0 के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था, जिसके सम्बन्ध में सी0बी0डब्ल्यू0टी0एफ0 द्वारा प्रस्तुत प्रत्यावेदन दिनांक 12.06.2024 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, बस्ती द्वारा आख्या प्रेषित की गयी।

उक्त आख्यानुसार क्षेत्रीय कार्यालय, बस्ती द्वारा सी0बी0डब्ल्यू0टी0एफ0 का निरीक्षण दिनांक 12.06.2024, 26.06.2024 एवं 11.07.2024 को किया गया। उक्त निरीक्षण आख्याओं के अनुसार दिनांक 20.05.2024 एवं 11.07.2024 को ईटीपी के आउटलेट से एकत्र किये गये जल नमूने में प्रचालकों की मात्रा निर्धारित मानकों के अनुरूप पायी गयी। निरीक्षण आख्यानुसार सी0बी0डब्ल्यू0टी0एफ0 द्वारा ईटीपी के अपग्रेडेशन का कार्य पूर्ण कर लिया गया है तथा सी0बी0डब्ल्यू0टी0एफ0 में हाउस कीपिंग का कार्य संतोषजनक पाया गया है।

सी0बी0डब्ल्यू0टी0एफ0 को निर्गत कारण बताओ नोटिस में यह उल्लिखित है कि क्यों न माननीय एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाईड लाइन के अनुसार सी0बी0डब्ल्यू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, (एम0पी0सी0सी0), डी-33, यू0पी0एस0आई0डी0सी0, औद्योगिक क्षेत्र, खलीलाबाद, सन्तकबीर नगर के विरुद्ध दिनांक 06.04.2024 से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये, जिसके फलस्वरूप क्षेत्रीय अधिकारी, बस्ती द्वारा सी0बी0डब्ल्यू0टी0एफ0 के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए सी0बी0डब्ल्यू0टी0एफ0 के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 07.06.2024 को निक्षेप किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों, सी0बी0डब्ल्यू0टी0एफ0 द्वारा प्रस्तुत प्रत्यावेदन दिनांक 12.06.2024 एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सी0बी0डब्ल्यू0टी0एफ0 के विरुद्ध रू0 3,61,875/- (रू0 तीन लाख इक्सठ हजार आठ सौ पचहत्तर मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 07.06.2024 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के अधीन निक्षेप किया जाता है:-

email sent
8/21/24

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764

Email: info@uppcb.in - Web Site: www.uppcb.com

1. सी0बी0डब्लू0टी0एफ0 के विरुद्ध रू0 3,61,875/- (रू0 तीन लाख इक्सठ हजार आठ सौ पचहत्तर मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:-

Payment Gateway- <https://erp.eshiksa.net/DirectFeesv3/UPPCB>

Nature of Pollution- Water Pollution

EC imposed in compliance- UPPCB

2. सी0बी0डब्लू0टी0एफ0 का संचालन जल/वायु अधिनियमों के अन्तर्गत संचालनार्थ सहमति एवं जैव चिकित्सा अपशिष्ट अधिनियम के अन्तर्गत प्राधिकार प्राप्त कर किया जाये।
3. सी0बी0डब्लू0टी0एफ0 द्वारा बायो मेडिकल वेस्ट रूल्स, 2016 के अन्तर्गत जारी निर्देशों का अनुपालन सुनिश्चित किया जाये।
4. सी0बी0डब्लू0टी0एफ0 द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित प्राविधानों का अक्षरशः से अनुपालन सुनिश्चित किया जाये।
5. सी0बी0डब्लू0टी0एफ0 द्वारा राज्य एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर जारी निर्देशों का अक्षरशः से अनुपालन सुनिश्चित किया जाये।
6. सी0बी0डब्लू0टी0एफ0 द्वारा जल/वायु प्रदूषण नियंत्रण व्यवस्थाओं का समुचित एवं अनवरत संचालन सुनिश्चित किया जाये, जिससे उत्प्रवाह में प्रचालकों एवं वायु प्रदूषणकारी अवयवों की मात्रा बोर्ड मानको के अनुरूप रहें।
7. सी0बी0डब्लू0टी0एफ0 में स्थापित ओ0सी0ई0एम0एस0 से अनवरत डाटा को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर पर प्रेषित किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि :-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सन्तकबीर नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती।

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

स.स.य.स.
S.C-Yadav



MEDICAL POLLUTION CONTROL COMMITTEE

AN ISO 14001:2015 CERTIFIED COMPANY

21, E - Block, Panki, Kanpur, PIN - 208020
 Mob : 9235659305, 7522822282
 E-mail: help@mpccindia.in • Website: mpccindia.in



MPCC/KNP/ANNUAL REPORT/2024-25/

दिनांक: 20/06/2024

सेवा में,
 क्षेत्रीय अधिकारी,
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
 वस्ती।

विषय : वार्षिक रिपोर्ट जनवरी 2023 से दिसम्बर 2023 तक प्रेषित करने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अवगत हो कि संस्था मेसर्स मेडिकल पाल्यूशन कण्ट्रोल कमेटी द्वारा डी-33, UPSIDC इंडस्ट्रियल एरिया, खलीलाबाद, संतकबीरनगर में स्थापित/संचालित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (CBWTF) की वार्षिक रिपोर्ट निर्धारित प्रारूप फॉर्म - IV पर आपको सादर प्रेषित की जा रही है।

धन्यवाद।



भवदीय
 (डॉ० विनय कुमार वर्मा)
 MBBS, MAMS, FAGS
 सचिव
 मेडिकल पाल्यूशन कण्ट्रोल कमेटी

संलग्नक - फार्म - IV वार्षिक रिपोर्ट।

निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रतिलिपि प्रेषित -

1. मुख्य पर्यावरण अधिकारी वृत्त - 6 नोडल बायो मेडिकल वेस्ट उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोमती नगर, लखनऊ।
2. मुख्य पर्यावरण अधिकारी वृत्त - 6 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोमती नगर, लखनऊ।

(डॉ० विनय कुमार वर्मा)
 MBBS, MAMS, FAGS

सचिव

Clean India मेडिकल पाल्यूशन कण्ट्रोल कमेटी
 Green India



To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)

| Sl. No. | Particular | |
|---------|--|---|
| 1 | Particulars of the Occupier | |
| | (i) Name of the authorized person (occupier or : operator of facility) | : Dr. V.K. Verma |
| | (ii) Name of HCF or CBMWTF | : Medical Pollution Control Committee |
| | (iii) Address for Correspondence | : 21, E-Block, Panki, Kanpur |
| | (iv) Address of Facility | : D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar |
| | (v) Tel. No, Fax. No | : 9839111510 |
| | (vi) E-mail ID | : mpccckhalilabad@gmail.com |
| | (vii) URL of Website | : www.mpcckanpur.com |
| | (viii) GPS coordinates of HCF or CBMWTF | : CBWTF 26.774778, 83.090829 |
| | (ix) Ownership of HCF or CBMWTF | : Private |
| | (x). Status of Authorization under the Bio-Medical Waste (Management and Handling) Rules | : No. H36107/C-6/BMW/48/2019 Dated 18/05/2019, Valid up to dated 17-05-2024 |
| | (xi). Status of Consents under Water Act and Air Act | : Ref No. 138747/UPPCB/Basti UPPCBRO)/CTO/AIR /Santkabir Nagar /2021 Dated 01-06-2022, Valid up to 31-12-2023 Ref No. 141584/UPPCB/Basti (UPPCBRO)/CTO/ Water / Santkabir Nagar /2021 Dated 01-06-2022, Valid up to 31-12-2023 |
| 2 | Type of Health Care Facility | : |
| | (i) Bedded Hospital | : 720 |
| | (ii) Non-bedded hospital | : 1385 |
| | Clinical Laboratory or Research Institute or Veterinary Hospital or any other) | |
| | (iii) License number and its date of expiry | : Not Available |
| 3 | Details of CBMWTF | : |
| | (i) Number of health care facilities covered by CBMWTF | : 2105 |
| | (ii) No. of Beds covered by CBMWTF | : 8668 beds (Bed in HCF 7283+1385 Non Bedded) |
| | (iii) Installed treatment and disposal capacity of CBMWTF : | : 6500 Kg Per Day |
| | (iv) Quantity of bio medical waste treated or disposed by CBMWTF | : 1625 Kg Per Day |
| 4 | Quantity of waste generated or disposed in Kg per Annum (on monthly average basis) | : Yellow Category : 745 Kg Per Day Red Category : 405 Kg Per Day White Category : 110 Grams Blue Category : 305 Kg Per Day General Solid Waste : 170 Kg/Day |



(i) Details of the on-site storage facility

Size : 190 X3

Capacity : 30,000 Kg Approx

Provision of on-site storage (cold storage or any other provision) : Air cold storage room

(ii) Disposal facilities

| Type of treatment equipment | No of Units | Capacity Kg/day | Quantity Treated or disposed in kg Per annum |
|--------------------------------------|-------------|-----------------|--|
| Incinerators | 1 | 2400 Kg | 271925 Kg |
| Plasma Pyrolysis | | | |
| Autoclaves | 1 | 12000 Lit | 147825 Kg |
| Microwave | | | |
| Hydroclave | | | |
| Shredder | 1 | 2400 Kg | NA |
| Needle tip cutter or destroyer | | | |
| Sharps Encapsulation or concrete pit | 2 | | |
| Deep burial pits | NA | | |
| Chemical disinfection: | 1 | 800 Lit | 111325 Kg |
| Any other treatment equipment: | | | |

(iii) Quantity of recyclable wastes sold to authorized recyclers after treatment in Kg per annum

Red Category (like plastic, glass, etc.) Handled by CBWTF Operator : 259150 Kg

(iv) No. of Vehicles used for collection and transportation of biomedical waste

22+1

(v) Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum

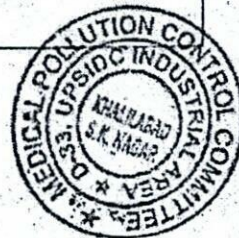
| | Quantity Generated | Where disposed |
|------------------|--------------------|--|
| Incineration Ash | 5270 Kg | Bharat oil & waste Management Ltd., Kumbhi, Kanpur Dehat |
| ETP Sludge | 650 Kg | Incinerate by incinerator |

(vi) Name of the Common Bio- Medical Waste Treatment Facility Operator through which wastes are disposed of

Medical Pollution Control Committee

(vii) List of member HCF not handed over bio- medical waste.

N/A



| | |
|---|---|
| Have bio-medical waste management committee? If yes, attach minutes of the meetings held during the reporting period | N/A |
| 7. Details trainings conducted on BMW | |
| (i) Number of trainings conducted on BMW Management | 4 Training per annum |
| (ii) Number of personnel trained | 1680 |
| (iii) Number of personnel trained at the time of induction | 128 |
| (iv) Number of personnel not undergone any training so far | N/A |
| (v) Whether standard manual for training is available? | Yes |
| 8. Details of the accident occurred during the year | Nil |
| (i) Number of Accidents occurred | Nil |
| (ii) Number of persons affected | Nil |
| (iii) Remedial Action taken (Please attach details if any) | Nil |
| (iv) Any Fatality occurred, details | Nil |
| Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not met the standards? | Every time meet the standards |
| Details of Continuous online emission monitoring systems installed | Yes |
| Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year? | Every time meet the standards |
| Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year? | Autoclaving and chemical disinfected all the time |
| Any other relevant information | Air Pollution Control Devices attached with the incinerator |

Certified that the above report is for the period from 1st January 2023 to 31st December 2023

(Dr. V.K. Verma)

Date: 20/03/2024

Place: Khalilabad



211847/UppCB/

Speedtest by Ookla - T... | Speedtest by Ookla - T... | @govin - Google Search X | CEM | Published Bids X | CEM | Published Bids X | CEM | Technical Evaluation X | Inbox (5) - gyaneshg... X

bidplus.gem.gov.in/buyer-bid-technical-evaluation/5935517

HOME / TECHNICAL EVALUATION

BID DETAILS TECHNICAL EVALUATION FINANCIAL EVALUATION EVALUATION BID AWARDED

1. Bid Item(s) DETAILS

2. Technical Evaluation

List Of Sellers Participated

[View IP Address](#) [Download to Compare All](#) [View and Compare All](#)

| S. No. | Seller Name | Seller Rating | Participated On | EMD Status | Status | Verify Doc | Evaluate |
|--------|--|---------------|---------------------|--|---------|--------------------------------------|-----------------------|
| 1 | DOTSOF INNOVATIONS PRIVATE LIMITED | N/A | 25-09-2024 00:08:26 | Mark-up EMD Exemption requested Download | Pending | View Documents & Seek Clarifications | Verify Specifications |
| 2 | GREEN ENVIRO ENG-NEERS PRIVATE LIMITED | N/A | 14-10-2024 12:39:48 | Registered with designated Agency / Authority EMD Exemption requested Download | Pending | View Documents & Seek Clarifications | Verify Specifications |

Please Note

- 1) No online verification of the status of MSE is being done at the OEM end because of the latest order granting benefits up to 3 years after the change of status. Buyers are requested to verify the status of the MSE at their end.
- 2) Verify all the products offered, technically evaluate the product specification offered by the seller to open financial Bid.
- 3) Please verify genuineness of any EMD receipt uploaded offline.
- 4) Buyers should frequently verify Sellers submitting incorrect MSE certificates or EMD Exemption document with respect to the Bid and may raise incidents for disabament of the Sellers furnishing wrong information.
- 5) As per para 7.3.5 on (Clarification of Bids/Shortfall Documents of the Manual for Procurement of Goods, 2017, issued by Ministry of Finance, Department of Expenditure, During evaluation and comparison of bids, the purchaser may, at his discretion, ask the bidder for clarification on the bid. The request for clarification shall be given asking the bidder to respond by a specified date. If the bidder does not comply or respond by the date, the bidder will be liable to be rejected. Depending on the outcome, such bidders are to be ignored or considered further. No change in price or substance of the bid shall be sought, offered or permitted. No post bid clarification at the initiative of the bidder shall be entertained. The original information / documents should be sought only in case of historical documents which considered. For example, if the bidder has submitted a supply order without its completion / performance certificate, the certificate can be asked for and considered. However, no new supply order should be asked for so as to qualify the bidder.
- 6) Buyer should verify the variety, grade, and brand of the product and also the license status from the BIS website (BUREAU OF INDIAN STANDARDS)
- 7) Buyers are required to comply with the latest OM No.7/10/2021-PPD (1) dated 22.02.2023 issued by DoE (as amended upto date) for the restrictions under Rule 144(e) of the General Financial Rules (GFRs), 2017. The bidders on their part have confirmed compliance as per

EN 5:22 PM 05/11/2024



Bid Number/बोली क्रमांक (बिड संख्या):

GEM/2024/B/5427165

Dated/दिनांक : 22-09-2024

Bid Document/ बिड दस्तावेज़

| Bid Details/बिड विवरण | |
|---|---|
| Bid End Date/Time/बिड बंद होने की तारीख/समय | 14-10-2024 14:00:00 |
| Bid Opening Date/Time/बिड खुलने की तारीख/समय | 14-10-2024 14:30:00 |
| Bid Offer Validity (From End Date)/बिड पेशकश वैधता (बंद होने की तारीख से) | 60 (Days) |
| Ministry/State Name/मंत्रालय/राज्य का नाम | Uttar Pradesh |
| Department Name/विभाग का नाम | Environment Department Uttar Pradesh |
| Organisation Name/संगठन का नाम | Uttar Pradesh Pollution Control Board |
| Office Name/कार्यालय का नाम | Lucknow |
| Item Category/मद केटेगरी | Data Analytics Service (Version 2) |
| Contract Period/अनुबंध अवधि | 1 Year(s) |
| Minimum Average Annual Turnover of the bidder (For 3 Years)/बिडर का न्यूनतम औसत वार्षिक टर्नओवर (3 वर्षों का) | 90 Lakh (s) |
| Years of Past Experience Required for same/similar service/उन्हीं/समान सेवाओं के लिए अपेक्षित विगत अनुभव के वर्ष | 1 Year (s) |
| MSE Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से एमएसई छूट | No |
| Startup Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से स्टार्टअप छूट | No |
| Document required from seller/विक्रेता से मांगे गए दस्तावेज़ | Experience Criteria,Bidder Turnover,Additional Doc 4 (Requested in ATC) *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer |
| Do you want to show documents uploaded by bidders to all bidders participated in bid?/ | No |
| Bid to RA enabled/बिड से रिवर्स नीलामी सक्रिय किया | No |
| Type of Bid/बिड का प्रकार | Two Packet Bid |

Bid Details/बिड विवरण

| | |
|---|-----------------------------|
| Time allowed for Technical Clarifications during technical evaluation/तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय | 2 Days |
| Evaluation Method/मूल्यांकन पद्धति | Total value wise evaluation |
| Arbitration Clause | No |
| Mediation Clause | No |

EMD Detail/ईएमडी विवरण

| | |
|-----------------------------|---------------------|
| Advisory Bank/एडवाइजरी बैंक | State Bank of India |
| EMD Amount/ईएमडी राशि | 935000 |

ePBG Detail/ईपीबीजी विवरण

| | |
|--|---------------------|
| Advisory Bank/एडवाइजरी बैंक | State Bank of India |
| ePBG Percentage(%) / ईपीबीजी प्रतिशत (%) | 1.00 |
| Duration of ePBG required (Months) / ईपीबीजी की अपेक्षित अवधि (महीने). | 6 |

(a). EMD EXEMPTION: The bidder seeking EMD exemption, must submit the valid supporting document for the relevant category as per GeM GTC with the bid. Under MSE category, only manufacturers for goods and Service Providers for Services are eligible for exemption from EMD. Traders are excluded from the purview of this Policy./जेम की शर्तों के अनुसार ईएमडी छूट के इच्छुक बिडर को संबंधित कैटेगरी के लिए बिड के साथ वैध समर्थित दस्तावेज प्रस्तुत करने हैं। एमएसई कैटेगरी के अंतर्गत केवल वस्तुओं के लिए विनिर्माता तथा सेवाओं के लिए सेवा प्रदाता ईएमडी से छूट के पात्र हैं। व्यापारियों को इस नीति के दायरे से बाहर रखा गया है।

(b). EMD & Performance security should be in favour of Beneficiary, wherever it is applicable./ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए।

Beneficiary/लाभार्थी :

MEMEBER SECRETARY
Lucknow, Environment Department Uttar Pradesh, Uttar Pradesh Pollution Control Board ,
(Board Of Members)

MII Compliance/एमआईआई अनुपालन

| | |
|-------------------------------|-----|
| MII Compliance/एमआईआई अनुपालन | Yes |
|-------------------------------|-----|

MSE Purchase Preference/एमएसई खरीद वरीयता

| | |
|---|----|
| MSE Purchase Preference/एमएसई खरीद वरीयता | No |
|---|----|

1. The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated above in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3-year-old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.
2. Years of Past Experience required: The bidder must have experience for number of years as indicated above in bid document (ending month of March prior to the bid opening) of providing similar type of services to any Central / State Govt Organization / PSU. Copies of relevant contracts / orders to be uploaded along with bid in support of having provided services during each of the Financial year.
3. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.

Additional Qualification/Data Required/अतिरिक्त योग्यता /आवश्यक डेटा

Scope of Work:[1726989813.pdf](#)

Payment Terms:[1726989821.pdf](#)

Data Analytics Service (Version 2) (1)

Technical Specifications/तकनीकी विशिष्टियाँ

| Specification | Values |
|----------------------|--|
| Core | |
| Category of Service | Operations |
| Location of Service | Hybrid |
| Service Deliverables | GAP ANALYSIS STUDY FOR THE BIOMEDICAL WASTE MANAGEMENT IN THE STATE OF UTTAR PRADESH |
| Type of Service | Self Serviceable BI |
| License | Open Source |
| Tool and Technology | SURVEY AND DATA ANALYSIS |
| Addon(s)/एडऑन | |

Additional Specification Documents/अतिरिक्त विशिष्टि दस्तावेज़

Consignees/Reporting Officer/परेषिती/रिपोर्टिंग अधिकारी

| S.No./क्र. सं. | Consignee Reporting/Officer/ परेषिती/रिपोर्टिंग अधिकारी | Address/पता | Quantity to be set as 1 | Additional Requirement/अतिरिक्त आवश्यकता |
|----------------|---|--|-------------------------|--|
| 1 | Gyanesh Shanker Misra | 226010,U.P Pollution Control Board T.C -12 V , Vibhuti Khand Gomti Nagar Lucknow -226010 | 1 | N/A |

Buyer Added Bid Specific Terms and Conditions/क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें

1. Generic

OPTION CLAUSE: The buyer can increase or decrease the contract quantity or contract duration up to 25 percent at the time of issue of the contract. However, once the contract is issued, contract quantity or contract duration can only be increased up to 25 percent. Bidders are bound to accept the revised quantity or duration

2. Generic

Bidder financial standing: The bidder should not be under liquidation, court receivership or similar proceedings, should not be bankrupt. Bidder to upload undertaking to this effect with bid.

3. Generic

1. The Seller shall not assign the Contract in whole or part without obtaining the prior written consent of buyer.
2. The Seller shall not sub-contract the Contract in whole or part to any entity without obtaining the prior written consent of buyer.
3. The Seller shall, notwithstanding the consent and assignment/sub-contract, remain jointly and severally liable and responsible to buyer together with the assignee/ sub-contractor, for and in respect of the due performance of the Contract and the Sellers obligations there under.

4. Service & Support

AVAILABILITY OF OFFICE OF SERVICE PROVIDER: An office of the Service Provider must be located in the state of Consignee. DOCUMENTARY EVIDENCE TO BE SUBMITTED.

5. Service & Support

Dedicated /toll Free Telephone No. for Service Support : BIDDER/OEM must have Dedicated/toll Free Telephone No. for Service Support.

6. Service & Support

Escalation Matrix For Service Support : Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.

7. Certificates

Bidder's offer is liable to be rejected if they don't upload any of the certificates / documents sought in the Bid document, ATC and Corrigendum if any.

8. Past Project Experience

Proof for Past Experience and Project Experience clause: For fulfilling the experience criteria any one of the following documents may be considered as valid proof for meeting the experience criteria:a. Contract copy along with Invoice(s) with self-certification by the bidder that service/supplies against the

invoices have been executed.b. Execution certificate by client with contract value.c. Any other document in support of contract execution like Third Party Inspection release note, etc.Proof for Past Experience and Project Experience clause: For fulfilling the experience criteria any one of the following documents may be considered as valid proof for meeting the experience criteria:a. Contract copy along with Invoice(s) with self-certification by the bidder that service/supplies against the invoices have been executed.b. Execution certificate by client with contract value.c. Any other document in support of contract execution like Third Party Inspection release note, etc.

9. Forms of EMD and PBG

Bidders can also submit the EMD with Account Payee Demand Draft in favour of

MEMBER SECRETARY, UPPCB, LUCKNOW
payable at
LUCKNOW

Bidder has to upload scanned copy / proof of the DD along with bid and has to ensure delivery of hardcopy to the Buyer within 5 days of Bid End date / Bid Opening date.

10. Forms of EMD and PBG

Bidders can also submit the EMD with Fixed Deposit Receipt made out or pledged in the name of A/C (Name of the Buyer). The bank should certify on it that the deposit can be withdrawn only on the demand or with the sanction of the pledgee. For release of EMD, the FDR will be released in the favour of the bidder by the Buyer after making endorsement on the back of the FDR duly signed and stamped along with covering letter. Bidder has to upload scanned copy/ proof of the FDR along with bid and has to ensure delivery of hardcopy to the Buyer within 5 days of Bid End date/ Bid Opening date

11. Forms of EMD and PBG

Successful Bidder can submit the Performance Security in the form of Fixed Deposit Receipt also (besides PBG which is allowed as per GeM GTC). FDR should be made out or pledged in the name of

MEMBER SECRETATRY, UPPCB LUCKNOW
A/C (Name of the Seller). The bank should certify on it that the deposit can be withdrawn only on the demand or with the sanction of the pledgee. For release of Security Deposit, the FDR will be released in favour of bidder by the Buyer after making endorsement on the back of the FDR duly signed and stamped along with covering letter. Successful Bidder has to upload scanned copy of the FDR document in place of PBG and has to ensure delivery of hard copy of Original FDR to the Buyer within 15 days of award of contract.

12. Buyer Added Bid Specific ATC

Buyer Added text based ATC clauses

According to Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities of CENTRAL POLLUTION CONTROL BOARD.

13. Buyer Added Bid Specific ATC

Buyer uploaded ATC document [Click here to view the file.](#)

Disclaimer/अस्वीकरण

The additional terms and conditions have been incorporated by the Buyer after approval of the Competent Authority in Buyer Organization, whereby Buyer organization is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any eccentricity / restriction arising in the bidding process due to these ATCs and due to modification of technical specifications and / or terms and conditions governing the bid. If any clause(s) is / are incorporated by the Buyer regarding following, the bid and resultant contracts shall be treated as null and void and such bids may be cancelled by GeM at any stage of

bidding process without any notice:-

1. Definition of Class I and Class II suppliers in the bid not in line with the extant Order / Office Memorandum issued by DPIIT in this regard.
2. Seeking EMD submission from bidder(s), including via Additional Terms & Conditions, in contravention to exemption provided to such sellers under GeM GTC.
3. Publishing Custom / BOQ bids for items for which regular GeM categories are available without any Category item bunched with it.
4. Creating BoQ bid for single item.
5. Mentioning specific Brand or Make or Model or Manufacturer or Dealer name.
6. Mandating submission of documents in physical form as a pre-requisite to qualify bidders.
7. Floating / creation of work contracts as Custom Bids in Services.
8. Seeking sample with bid or approval of samples during bid evaluation process. (However, in bids for attached categories, trials are allowed as per approved procurement policy of the buyer nodal Ministries)
9. Mandating foreign / international certifications even in case of existence of Indian Standards without specifying equivalent Indian Certification / standards.
10. Seeking experience from specific organization / department / institute only or from foreign / export experience.
11. Creating bid for items from irrelevant categories.
12. Incorporating any clause against the MSME policy and Preference to Make in India Policy.
13. Reference of conditions published on any external site or reference to external documents/clauses.
14. Asking for any Tender fee / Bid Participation fee / Auction fee in case of Bids / Forward Auction, as the case may be.
15. Any ATC clause in contravention with GeM GTC Clause 4 (xiii)(h) will be invalid. In case of multiple L1 bidders against a service bid, the buyer shall place the Contract by selection of a bidder amongst the L-1 bidders through a Random Algorithm executed by GeM system.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of this bid, they can raise their representation against the same by using the Representation window provided in the bid details field in Seller dashboard after logging in as a seller within 4 days of bid publication on GeM. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

This Bid is governed by the General Terms and Conditions/सामान्य नियम और शर्तें, conditions stipulated in Bid and Service Level Agreement specific to this Service as provided in the Marketplace. However in case if any condition specified in General Terms and Conditions/सामान्य नियम और शर्तें is contradicted by the conditions stipulated in Service Level Agreement, then it will over ride the conditions in the General Terms and Conditions.

In terms of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws./जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए तभी पात्र होगा जब वह बिड देने वाला सक्षम प्राधिकारी के पास पंजीकृत हो। बिड में भाग लेते समय बिडर को इसका अनुपालन करना होगा और कोई भी गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्रवाई का आधार होगा।

---Thank You/धन्यवाद---

bidplus.gem.gov.in/buyer-bid-technical-evaluation/77117657

BID DETAILS TECHNICAL EVALUATION FINANCIAL EVALUATION EVALUATION RESOURCES

1. Bid Item(s) DETAILS

2. Technical Evaluation

List Of Sellers Participated View IP Address Download to Compare All View and Compare All

| S. No. | Seller Name | Seller Rating | Participated On | EMD Status | Status | Verify Doc | Evaluate |
|--------|--|---------------|---------------------|--|---------|--------------------------------------|-----------------------|
| 1 | GREEN ENVIRO ENGINEERS PRIVATE LIMITED | NVL | 23-11-2024 16:19:52 | Registered with designated Agency / Authority EMD Exemption requested Download | Pending | View Documents & Seek Clarifications | Verify Specifications |
| 2 | K B INFRA TECH & CONSULTANTS | NVL | 22-11-2024 16:48:45 | Registered with designated Agency / Authority EMD Exemption requested Download | Pending | View Documents & Seek Clarifications | Verify Specifications |
| 3 | M/S BHAYYA ASSOCIATES | NVA | 22-11-2024 16:35:42 | Registered with designated Agency / Authority EMD Exemption requested Download | Pending | View Documents & Seek Clarifications | Verify Specifications |
| 4 | MITHILAJMINI SANSKRITI PRIVATE LIMITED | NVA | 25-11-2024 14:12:08 | Registered with designated Agency / Authority EMD Exemption requested Download | Pending | View Documents & Seek Clarifications | Verify Specifications |

Please Note:

- 1) No online verification of the status of MSE is being done at the GBM end because of the latest order granting benefits up to 3 years after the change of status. Buyers are requested to verify the status of the MSE at their end.
- 2) Verify all the products offered, technically evaluate the product specification offered by the seller to open financial Bid.
- 3) Please verify genuineness of any EMD uploaded offline other than NVL verified.
- 4) Buyers should disqualify any Sellers submitting incorrect MSE certificates or EMD Exemption document with respect to the Bid and may raise incidents for disablement of the Sellers furnishing wrong information.

As per para 7.3.5 (Clarification of Bids/Shortlist Documents) of the Manual for procurement of Goods 2017, issued by Ministry of Finance, Department of Expenditure, during evaluation and comparison of bids, the purchaser may, at his discretion, ask the bidder for clarifications on the bid. The request for clarifications shall be given asking the tenderer to respond by a specified date. If the tenderer does not comply or respond by the date, his tender will be liable to be rejected. Depending on the outcome, such tenders are to be ignored or considered further. No change in price or substance of the bid shall be sought, offered or permitted. No post bid clarification at the initiative of the bidder shall be entertained. The uncorrected information / documents should be sought only in case of historical documents which are not part of the bid. All the bidders are requested to verify the status of the MSE at their end before submitting the bid. For the submission of documents to support EMD exemption, clarification, etc., the bidders should refer to the bid documents and the terms and conditions of the bid.

2:13 PM 09/12/2024



Bid Number/बोली क्रमांक (बिड संख्या):

GEM/2024/B/5589588

Dated/दिनांक : 08-11-2024

Bid Document/ बिड दस्तावेज़

| Bid Details/बिड विवरण | |
|---|---|
| Bid End Date/Time/बिड बंद होने की तारीख/समय | 29-11-2024 19:00:00 |
| Bid Opening Date/Time/बिड खुलने की तारीख/समय | 29-11-2024 19:30:00 |
| Bid Offer Validity (From End Date)/बिड पेशकश वैधता (बंद होने की तारीख से) | 30 (Days) |
| Ministry/State Name/मंत्रालय/राज्य का नाम | Uttar Pradesh |
| Department Name/विभाग का नाम | Environment Department Uttar Pradesh |
| Organisation Name/संगठन का नाम | Uttar Pradesh Pollution Control Board |
| Office Name/कार्यालय का नाम | Lucknow |
| Item Category/मद केटगरी | Data Analytics Service (Version 2) |
| Contract Period/अनुबंध अवधि | 1 Year(s) |
| Minimum Average Annual Turnover of the bidder (For 3 Years)/बिडर का न्यूनतम औसत वार्षिक टर्नओवर (3 वर्षों का) | 90 Lakh (s) |
| Years of Past Experience Required for same/similar service/उन्हीं/समान सेवाओं के लिए अपेक्षित विगत अनुभव के वर्ष | 1 Year (s) |
| Past Experience of Similar Services required/इसी तरह की सेवाओं का पिछला आवश्यक अनुभव है | Yes |
| MSE Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से एमएसई छूट | No |
| Startup Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से स्टार्टअप छूट | No |
| Document required from seller/विक्रेता से मांगे गए दस्तावेज़ | Experience Criteria,Bidder Turnover,Certificate (Requested in ATC),OEM Authorization Certificate,OEM Annual Turnover *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer |
| Do you want to show documents uploaded by bidders to all bidders participated in bid?/ | No |

| Bid Details/बिड विवरण | |
|--|-----------------------------|
| Bid to RA enabled/बिड से रिवर्स नीलामी सक्रिय किया | No |
| Type of Bid/बिड का प्रकार | Two Packet Bid |
| Time allowed for Technical Clarifications during technical evaluation/तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय | 2 Days |
| Estimated Bid Value/अनुमानित बिड मूल्य | 30000000 |
| Evaluation Method/मूल्यांकन पद्धति | Total value wise evaluation |
| Arbitration Clause | No |
| Mediation Clause | No |

EMD Detail/ईएमडी विवरण

| | |
|-----------------------------|---------------------|
| Advisory Bank/एडवाइजरी बैंक | State Bank of India |
| EMD Amount/ईएमडी राशि | 935000 |

ePBG Detail/ईपीबीजी विवरण

| | |
|--|---------------------|
| Advisory Bank/एडवाइजरी बैंक | State Bank of India |
| ePBG Percentage(%) / ईपीबीजी प्रतिशत (%) | 1.00 |
| Duration of ePBG required (Months) / ईपीबीजी की अपेक्षित अवधि (महीने). | 6 |

(a). EMD EXEMPTION: The bidder seeking EMD exemption, must submit the valid supporting document for the relevant category as per GeM GTC with the bid. Under MSE category, only manufacturers for goods and Service Providers for Services are eligible for exemption from EMD. Traders are excluded from the purview of this Policy./जेम की शर्तों के अनुसार ईएमडी छूट के इच्छुक बिडर को संबंधित केटेगरी के लिए बिड के साथ वैध समर्थित दस्तावेज़ प्रस्तुत करने हैं। एमएसई केटेगरी के अंतर्गत केवल वस्तुओं के लिए विनिर्माता तथा सेवाओं के लिए सेवा प्रदाता ईएमडी से छूट के पात्र हैं। व्यापारियों को इस नीति के दायरे से बाहर रखा गया है।

(b). EMD & Performance security should be in favour of Beneficiary, wherever it is applicable./ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए।

Beneficiary/लाभार्थी :

BOARD OF MEMBERS

Lucknow, Environment Department Uttar Pradesh, Uttar Pradesh Pollution Control Board ,
(Member Secretary)**MII Compliance/एमआईआई अनुपालन**

| | |
|-------------------------------|-----|
| MII Compliance/एमआईआई अनुपालन | Yes |
|-------------------------------|-----|

MSE Purchase Preference/एमएसई खरीद वरीयता

MSE Purchase Preference/एमएसई खरीद वरीयता

No

1. The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated above in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3-year-old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.
2. Years of Past Experience required: The bidder must have experience for number of years as indicated above in bid document (ending month of March prior to the bid opening) of providing similar type of services to any Central / State Govt Organization / PSU. Copies of relevant contracts / orders to be uploaded along with bid in support of having provided services during each of the Financial year.
3. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.
4. Past Experience of Similar Services: The bidder must have successfully executed/completed similar Services over the last three years i.e. the current financial year and the last three financial years(ending month of March prior to the bid opening): -
 1. Three similar completed services costing not less than the amount equal to 40% (forty percent) of the estimated cost; or
 2. Two similar completed services costing not less than the amount equal to 50% (fifty percent) of the estimated cost; or
 3. One similar completed service costing not less than the amount equal to 80% (eighty percent) of the estimated cost.

Additional Qualification/Data Required/अतिरिक्त योग्यता /आवश्यक डेटा**Scope of Work:**[1731071586.pdf](#)**Payment Terms:**[1731071619.pdf](#)**Data Analytics Service (Version 2) (1)****Technical Specifications/तकनीकी विशिष्टियाँ**

| Specification | Values |
|----------------------|--|
| Core | |
| Category of Service | Operations |
| Location of Service | Hybrid |
| Service Deliverables | GAP ANALYSIS STUDY FOR THE BIOMEDICAL WASTE MANAGEMENT IN THE STATE OF UTTAR PRADESH |
| Type of Service | Self Serviceable BI |
| License | Open Source |
| Tool and Technology | SURVEY AND DATA ANALYSIS |
| Addon(s)/एडऑन | |

Additional Specification Documents/अतिरिक्त विशिष्टि दस्तावेज़**Consignees/Reporting Officer/परेषिती/रिपोर्टिंग अधिकारी**

| S.No./क्र. सं. | Consignee Reporting/Officer/ परेषिती/रिपोर्टिंग अधिकारी | Address/पता | Quantity to be set as 1 | Additional Requirement/अतिरिक्त आवश्यकता |
|----------------|---|--|-------------------------|--|
| 1 | Gyanesh Shanker Misra | 226010,U.P Pollution Control Board T.C -12 V , Vibhuti Khand Gomti Nagar Lucknow -226010 | 1 | N/A |

Buyer Added Bid Specific Terms and Conditions/क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें**1. Service & Support**

AVAILABILITY OF OFFICE OF SERVICE PROVIDER: An office of the Service Provider must be located in the state of Consignee. DOCUMENTARY EVIDENCE TO BE SUBMITTED.

2. Service & Support

Dedicated /toll Free Telephone No. for Service Support : BIDDER/OEM must have Dedicated/toll Free Telephone No. for Service Support.

3. Service & Support

Escalation Matrix For Service Support : Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.

4. Past Project Experience

Proof for Past Experience and Project Experience clause: For fulfilling the experience criteria any one of the following documents may be considered as valid proof for meeting the experience criteria:a. Contract copy along with Invoice(s) with self-certification by the bidder that service/supplies against the invoices have been executed.b. Execution certificate by client with contract value.c. Any other document in support of contract execution like Third Party Inspection release note, etc.**Proof for Past Experience and Project Experience clause:** For fulfilling the experience criteria any one of the following documents may be considered as valid proof for meeting the experience criteria:a. Contract copy along with Invoice(s) with self-certification by the bidder that service/supplies against the invoices have been executed.b. Execution certificate by client with contract value.c. Any other document in support of contract execution like Third Party Inspection release note, etc.

5. Buyer Added Bid Specific ATC

Buyer Added text based ATC clauses

According to Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities of CENTRAL POLLUTION CONTROL BOARD.

6. Buyer Added Bid Specific ATC

Buyer uploaded ATC document [Click here to view the file.](#)

7. Forms of EMD and PBG

Bidders can also submit the EMD with Account Payee Demand Draft in favour of

MEMBER SECRETARY
payable at
UPPCB LUCKNOW

Bidder has to upload scanned copy / proof of the DD along with bid and has to ensure delivery of hardcopy to the Buyer within 5 days of Bid End date / Bid Opening date.

8. Forms of EMD and PBG

Bidders can also submit the EMD with Fixed Deposit Receipt made out or pledged in the name of A/C (Name of the Buyer). The bank should certify on it that the deposit can be withdrawn only on the demand or with the sanction of the pledgee. For release of EMD, the FDR will be released in the favour of the bidder by the Buyer after making endorsement on the back of the FDR duly signed and stamped along with covering letter. Bidder has to upload scanned copy/ proof of the FDR along with bid and has to ensure delivery of hardcopy to the Buyer within 5 days of Bid End date/ Bid Opening date

Disclaimer/अस्वीकरण

The additional terms and conditions have been incorporated by the Buyer after approval of the Competent Authority in Buyer Organization, whereby Buyer organization is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any eccentricity / restriction arising in the bidding process due to these ATCs and due to modification of technical specifications and / or terms and conditions governing the bid. If any clause(s) is / are incorporated by the Buyer regarding following, the bid and resultant contracts shall be treated as null and void and such bids may be cancelled by GeM at any stage of bidding process without any notice:-

1. Definition of Class I and Class II suppliers in the bid not in line with the extant Order / Office Memorandum issued by DPIIT in this regard.
2. Seeking EMD submission from bidder(s), including via Additional Terms & Conditions, in contravention to exemption provided to such sellers under GeM GTC.
3. Publishing Custom / BOQ bids for items for which regular GeM categories are available without any Category item bunched with it.
4. Creating BoQ bid for single item.
5. Mentioning specific Brand or Make or Model or Manufacturer or Dealer name.
6. Mandating submission of documents in physical form as a pre-requisite to qualify bidders.
7. Floating / creation of work contracts as Custom Bids in Services.
8. Seeking sample with bid or approval of samples during bid evaluation process. (However, in bids for attached categories, trials are allowed as per approved procurement policy of the buyer nodal Ministries)
9. Mandating foreign / international certifications even in case of existence of Indian Standards without specifying equivalent Indian Certification / standards.
10. Seeking experience from specific organization / department / institute only or from foreign / export experience.
11. Creating bid for items from irrelevant categories.
12. Incorporating any clause against the MSME policy and Preference to Make in India Policy.
13. Reference of conditions published on any external site or reference to external documents/clauses.
14. Asking for any Tender fee / Bid Participation fee / Auction fee in case of Bids / Forward Auction, as the case may be.
15. Any ATC clause in contravention with GeM GTC Clause 4 (xiii)(h) will be invalid. In case of multiple L1 bidders against a service bid, the buyer shall place the Contract by selection of a bidder amongst the L-1 bidders through a Random Algorithm executed by GeM system.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of

this bid, they can raise their representation against the same by using the Representation window provided in the bid details field in Seller dashboard after logging in as a seller within 4 days of bid publication on GeM. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

This Bid is governed by the General Terms and Conditions/सामान्य नियम और शर्तें, conditions stipulated in Bid and Service Level Agreement specific to this Service as provided in the Marketplace. However in case if any condition specified in General Terms and Conditions/सामान्य नियम और शर्तें is contradicted by the conditions stipulated in Service Level Agreement, then it will over ride the conditions in the General Terms and Conditions.

In terms of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws./जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए तभी पात्र होगा जब वह बिड देने वाला सक्षम प्राधिकारी के पास पंजीकृत हो। बिड में भाग लेते समय बिडर को इसका अनुपालन करना होगा और कोई भी गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्रवाई का आधार होगा।

---Thank You/धन्यवाद---

BID DOCUMENT

**BIDS FROM
REPUTED GOVERNMENT INSTITUTIONS / UNIVERSITIES
TO CARRYOUT GAP ANALYSIS STUDY
FOR THE BIO-MEDICAL WASTE MANAGEMENT
IN THE STATE OF UTTAR PRADESH**



**Uttar Pradesh Pollution Control Board
T.C- 12V, Vibhuti Khand Gomti Nagar, Lucknow-226010
Phone No. 2720831, 2720828, 2720691 & 2720681
Email: info@uppcb.in - Website: <https://uppcb.up.gov.in/en>
(2024-2025)**

INSTRUCTIONS TO THE BIDDER

| | | |
|-----|--|--|
| 1. | Department Name | UTTAR PRADESH POLLUTION CONTROL BOARD |
| 2. | Head Office | T.C-12V, VIBHUTI KHAND GOMTI NAGAR, LUCKNOW-226010 |
| 3. | Tender Number | As per GeM Bid Document |
| 4. | Tender Subject | Carryout Gap Analysis Study for the Bio-medical Waste Management in the State of Uttar Pradesh. |
| 5. | Period of Contract | As per Tender Document |
| 6. | Form of Contract | As per Tender Document |
| 7. | Tender Type | e-Procurement (GeM) |
| 8. | Tender Category | Study/Service |
| 9. | EMD / Offer Security | Bidders Should Submit Their EMD ₹ 9.35 Lacs By The Way Of Demand Draft /Bank Guarantee Drawn On Any Nationalized/Scheduled Bank Payable At Lucknow In Favour Of The Member Secretary,Uttar Pradesh Pollution Control Board, Lucknow. |
| 10. | EMD/Offer Security Payable to | THE MEMBER SECRETARY, UTTAR PRADESH POLLUTION CONTROL BOARD. |
| 12. | Start Date of online availability of bid document and Start Date of submission of quotation | As per Gem Bid Document |
| 13. | Pre-bid meeting | As per Gem Bid Document |
| 14. | Bid Submission Closing Date & Time | As per Gem Bid Document |
| 15. | Submission of separate DDs towards EMD | As per GeM Rules |
| 16. | Technical Bid Opening Date & time | As per Gem Bid Document |
| 18. | Place of Tender Opening | GeM Portal |
| 19. | Officer Inviting Bids | The Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow. |
| 20. | Contact Person | Shri Praveen Kumar, Environmental Engineer (GeM), Contact no: 7839891759 |

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| 21. | Address/E-mail id | info@uppcb.in |
| 22. | Contact Details/Telephone, Fax | 0522-2720831, 2720828, 2720691 & 2720681 |
| 24. | Procedure for offer submission | <p>The Bidders shall submit their response through e- Procurement (GeM) platform at www.gem.gov.in by following the procedure given below:</p> <p>Offline bids will not be entertained by the Tender Inviting Authority for the tenders published in e- Procurement platform.</p> <p>The Bidders shall submit their eligibility and qualification details, Technical bid, Financial bid, etc., in the online standard formats displayed in e- Procurement (GeM) web site.</p> <p>The Bidders shall upload the scanned copies of all the relevant certificates, documents, etc., in support of their eligibility criteria / technical bids and other certificates / documents in the e-Procurement (GeM) web site.</p> <p>The Bidders shall sign on the statements, documents, certificates, uploaded by them, owning responsibility for their correctness/authenticity.</p> <p>The Bidders shall attach all the required documents for the specific tender after uploading the same during the bid submission as per the Tender Notice and Bid Document.</p> <p>1. Submission of Hard Copies: After submission of bid online, the Bidders are requested to submit the originals of DD/BG towards EMD to the Tender Inviting Authority within the stipulated time as per the GeM Bid Document.</p> <p>UPPCB shall not take any responsibility for any delay or non-receipt. If any of the documents furnished by the Bidders are found to be false / fabricated / bogus, such Bidders</p> |

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| | | <p>are liable for blacklisting, forfeiture of the EMD, cancellation of work and criminal prosecution.</p> <p>The Bidders have to attach the required documents after uploading the same as required by Tender Inviting Authority in the tender conditions.</p> |
| | | <p>2. Tender Document: The Bidders are requested to download the Tender Document and read all the terms and conditions mentioned in the Tender Document and seek clarification, if any, from the Tender Inviting Authority. Any offline bid submission clause in the tender document could be neglected. The Bidders have to keep track of any changes by viewing the Addenda / Corrigenda issued by the Tender Inviting Authority from time-to-time, in the e-Procurement (GeM) platform. The Department calling for Tenders shall not be responsible for any claims / problems arising out of this.</p> <p>3. Bid Submission Acknowledgement: The Bidders shall complete all the processes and steps required for Bid submission. The system will generate an acknowledgement with a unique bid submission number after completing all the prescribed steps and processes by the Bidders. Users may also note that the bids for which an acknowledgement is not generated by the e-Procurement system are treated as invalid or not saved in the system. Such invalid bids are not made available to the Tender Inviting Authority for processing the bids. The Uttar Pradesh Pollution Control Board and GeM are not responsible for incomplete bid submission by users.</p> |
| 25. | General Terms & Conditions | As per GeM Tender Document |

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Part – B**UTTAR PRADESH POLLUTION CONTROL BOARD****TC-12V, Vibhuti Khand Gomti Nagar, Lucknow-226010**Tender Notice No. UPPCB-..... DatedTENDER NOTIFICATION

Bids are invited on behalf of Member Secretary, Uttar Pradesh Pollution Control Board from reputed Government Institutions/Universities to carry out Gap Analysis Study for the Bio-medical Waste Management in the State of Uttar Pradesh as shown below:

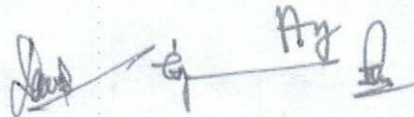
SCHEDULE OF WORK EARNEST MONEY Deposit (EMD)

| S.No. | Description | *EMD (Rs.) | Project period |
|-------|--|------------|----------------|
| 1 | Gap Analysis Study for Bio-medical waste management in the state of Uttar Pradesh. | 9.35 Lcas | 09 Months |

Note (*): EMD has to be paid by way of demand draft / Bank Guarantee in favour of the Member Secretary, UPPCB, Lucknow and shall be handed over to Environmental Engineer (GeM), Head Office, UPPCB, Lucknow after submission the bid through e-Procurement (GeM) platform.

The tender system is **TWO BID SYSTEM** i.e. both "Technical bid" and "Commercial / Financial Bids" both will be opened separately.

**MEMBER SECRETARY
UPPCB: LUCKNOW**



TERMS AND CONDITIONS

All Tender Document term & conditions attached with this invitation including the scope of work & objectives are sacrosanct for considering any offer as complete offer. It is therefore important that each page of the **TENDER DOCUMENT IS DULY COMPLETED AND SIGNED.**

| | | |
|----|----------------------------|---|
| 1. | Tendering Authority | The Member Secretary, Uttar Pradesh Pollution Control Board, TC- 12V, Vibhuti Khand Gomti Nagar, Lucknow-226010 |
| 2. | Objectives | <p>This Terms of Reference is for Gap Analysis Study for Bio-medical waste management in the state of Uttar Pradesh for Uttar Pradesh Pollution Control Board (UPPCB).</p> <p>Bio-medical Waste (Management & Handling) Rules, 1998 were notified by the Ministry of Environment & Forests (MoEF) under the Environment (Protection) Act, 1986. In exercise of the powers conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Bio-Medical Waste (Management and Handling) Rules, 1998 and further amendments made thereof, the Central Government vide G.S.R. 343(E) dated 28th March 2016 published the Bio-medical Waste Management Rules, 2016. These rules apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, AYUSH hospitals, clinical establishments, research or educational institutions, health camps, medical or surgical camps, vaccination camps, blood donation camps, first aid rooms of schools, forensic laboratories and research labs.</p> <p>The prescribed authority for enforcement of the provisions of these rules in respect of all the health care facilities located in any State/Union Territory is</p> |

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| | | <p>the respective State Pollution Control Board (SPCB).</p> <p>Prior to allowing any new CBWTF, gap analysis is one of the steps may be followed in Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region as the CPCB revised guidelines for Common Bio-medical Waste Treatment facilities (CBWTFs) issued on 21st December, 2016.</p> <p>UPPCB, being the prescribed authority for this purpose in the state of Uttar Pradesh is desirous of conducting a detailed Gap assessment for bio-medical waste from healthcare facilities.</p> <p>Accordingly, this study has been initiated to promote and demonstrate more rational & proactive approach for bio-medical waste management Rules.</p> |
| 3. | Scope of work | <ol style="list-style-type: none"> 1. To Prepare inventory having profile Bed strength in every Health Care Facility (HCF) (as defined in BMW Rules, 2016) in every district of the Uttar Pradesh (As per CPCB revised guidelines 2016 in Annexure – I). 2. To profile Bio-medical Waste Generation by bedded, non- bedded (Clinics/ Dispensaries), Veterinary, AYUSH in every Health Care Facility (as defined in BMW Rules, 2016 in every district (as per CPCB revised guidelines in Annexure – I). 3. To prepare inventory for CBWTFs in the state in Terms of coverage area for collection of Bio-medical waste (as defined in BMW Rules, 2016 in every district of the Uttar Pradesh (as per CPCB revised guidelines in Annexure – II). 4. To profile the maintenance of records by the CBWTFs with respect to BMW collection along with transportation vehicle (as per CPCB |

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| | | <p>revised guidelines in Annexure – II & III).</p> <p>5. Projection for 10 years of bio-medical waste generation for every district of the Uttar Pradesh.</p> <p>6. Based on the preliminary assessment and detailed study findings, the bidder shall provide project feasibility reports for overcoming the gaps identified.</p> |
| | | <p>The successful Institution shall arrange all the required amenities for carrying out Gap analysis study in the districts of Uttar Pradesh within 30 days from the issue of work order.</p> <p>➤ Inventorization of GIS based HCFs:</p> <ul style="list-style-type: none"> • Name and Address with Latitude & Longitude. • Bed Strength. • Quantity of Bio-Medical Waste Generation. • Disposal of Bio-Medical Waste (Specify the Name & Address of CBWTF/Captive Facility/Other) • As per CPCB Revised Guidelines in Annexure – I) for every district of Uttar Pradesh. <p>➤ Inventorization of GIS based CBWTFs:</p> <ul style="list-style-type: none"> • Name and Address with Latitude & Longitude. • Capacity in term of Beds. • Quantity of Bio-Medical Waste Treated per Day in all category of BMW Rules 2016. • As per CPCB Revised Guidelines in Annexure – II & III) for every CBWTF of Uttar Pradesh. • Coverage area of the bio-medical waste generation and also projected over a period of next ten years (as per CPCB revised guidelines in Annexure – II & III) for every district of Uttar Pradesh. • Development of detailed map on a Arc GIS platform and an updated (2 km x 2 km |

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| | | resolution) gridded GIS-based HCFs/CBWTFs inventory with latitude/longitude, bed strength, BMW generation etc specific to every HCF should be prepared depicting for every district. |
| 4. | Methodology | The successful bidder shall follow the methodology: <ol style="list-style-type: none"> 1. Obtain the data of all HCFs from Chief Medical Officer & Head Office, Animal Husbandry, AYUSH Departments, CBWTFs, UPPCB Regional Office with respect to every district of the Uttar Pradesh. 2. Physical verification of every HCF with respect to Bed strength, BMW generation and mode of BMW disposal to CBWTF. <p>Please refer the Annexure-I, II & III for more information.</p> |
| 5. | Period of study | 09 Months |
| 6. | Payment Terms | A. No advance payment will be given for start of the work. B. 30 % of the contract value will be released to the bidder after successful completion of preliminary report. C. Balance 70 % of the contract value will be released after acceptance of final report. |
| 7. | Institutes shall submit their technical & financial bids through Uttar Pradesh Gem Portal online platform only . Bids in any other form will not be accepted. | |
| 8. | Institutes shall clearly indicate different taxes and duties, which they propose to levy. Offers with such stipulations like 'as applicable' will be treated as vague and are liable to be ignored. | |
| 9. | Bidders should disclose the name and full address (along with telephone / Fax No.) of the technical teams involved in the study along with the qualifications. | |
| 10. | Tendering authority reserves the right to increase or decrease the number of districts for extending these studies to other districts at a mutually agreed terms & conditions. | |

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| 11. | Tendering authority reserves the right to scrap the tender without assigning any reasons at any stage. |
| 12. | Tendering authority reserves the right to verify study reports available with the prospective bidders or their collaborators for conducting of Gap analysis and similar works. |
| 13. | Technical evaluation: All the bids received are subjected to thorough evaluation by the Expert Committee representing Bio-medical Technical Committee. The bidders have to make a power point presentation before the expert committee and whose bids the committee recommends will only be considered for price comparison for final selection for awarding the work order. |
| 14. | The price bid of eligible Firms will be opened and order would be considered on the lowest bidder (s) subject to their capacity and performance, etc. based on fulfillment of technical conditions and commercial conditions. |
| 15. | Only reputed Government Institutions complying with the tender specifications, terms & conditions and qualifying criteria should respond. |
| 16. | <p>The successful bidder shall submit security deposit amounting to 5 % of the quoted value towards performance guarantee in the form of D.D/FDR. drawn in favour of Member Secretary, Uttar Pradesh Pollution Control Board within fifteen (15) days from the date of receipt of the Work Order.</p> <p>If the successful bidder fails to take up the works, action will be taken against the bidder.</p> <p>If the successful bidder fails to take up the said work as per the Work Order awarded, UPPCB will entrust the same from second lowest. The difference in the cost or the entire cost such work shall be recovered from the 1st successful bidder.</p> |
| 17. | <p>SECURITY DEPOSIT AND PERFORMANCE GUARANTEE SECURITY:</p> <p>The successful bidder will be required to furnish a Security Deposit of 5 % of the total contract value in the form of Demand Draft or Bank Guarantee in favour of Member Secretary, UPPCB towards Performance Guarantee.</p> |

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The Security Deposit shall continue to be with the consignee as performance guarantee till 30 days from the completion of the work. The successful bidder will have to enter into a "pre-contract Agreement integrity pact" with the Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow for the performance of the contract on Rs.100/- stamped paper of Uttar Pradesh or Government of India, the cost of which has to be borne by the supplier. The agreement bond should be submitted within 05 days from the date of receipt of intimation letter from this office.

18. Eligibility Criteria :

Qualifying criteria:

- i. Only registered, bonafide & reputed Government Educational & Research Institutes having experience in conducting the gap analysis & similar works in the at least three (3) years need only apply. The bidder shall submit the documentary evidences like, Work Orders, Performance Certificates, etc. along with the bid.
- ii. The bidding Institute shall have the personnel on regular basis / SRFs / JRFs with the following expertise:

| S. No. | Staff Deployed for the study | Qualification & field of Experience | Numbers |
|--------|------------------------------|---|-----------------------|
| 1. | Team Head | Minimum Doctorate in Science or M. Tech. in relevant subjects with at least 10 years experience in Environmental Engineering/Sciences | 01 |
| 2. | Doctor | MBBS with at least 03 years experience | 01 |
| 3. | Environmental engineer | Minimum Masters Degree in Science or BE / B.Tech. in Environmental Engineering/Sciences with 02 years experience. | 01 |
| 4. | Field monitoring staff | Minimum Intermediate in Science discipline. | In sufficient numbers |

The bidding Institute shall submit the list of staff, names, qualifications, experience, etc. and documentary proofs while submitting the bid.

- i. Details of facilities available with the Institute to carry out the study shall be provided along with the bid. Shall be made available to the tendering authority for verification / inspection.
- ii. Certified copies of G.S.T., Excise Registration No, PAN No.
- iii. Details of the organisations in case the proposed study is carried out

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| | <p>in collaboration / partnership with others. Letter of authorizations / agreements / MoU / acceptance from the concerned shall be produced by the bidder.</p> <p>iv. Ink-signed documents / certificates of bidders / their collaborators / partners on letter head of the bidder must be enclosed. Otherwise, the bids will be rejected.</p> |
| 19. | <p>SUBMISSION OF BID</p> <p>The bid prepared by the bidder and all correspondence and documents relating to the bid exchanged by the bidder, shall be written in English language, provided that any printed literature furnished by the Bidder may be written in another language so long as accompanied by English translation of its pertinent passages in such case, for the purpose of interpretation of the bid, English translation shall govern.</p> |
| 20. | <p>The Bidders are requested to quote price including all taxes as per GeM Rules for entire work. The bidders are expected to examine the tender documents carefully and are deemed to have received and read all documents. It shall be the responsibility of the bidder to request the copies of any missing documents. Failure to do so will be at bidder's risk.</p> |
| 22. | <p>IMPORTANT</p> <p>BIDDERS SHOULD QUOTE FOR ENTIRE STUDY OF "Gap Analysis study in Bio-medical Waste Management in the State of Uttar Pradesh" following the methodology in CPCB format.</p> |
| 23. | <p>The rates should be quoted both in words and figures.</p> |
| 24. | <p>Arithmetical error will be rectified on the following basis: If there is discrepancy between the unit price and total price that is obtained by the multiplying the Unit Price and quantity, the unit price shall prevail and the total price shall be corrected. If there is discrepancy between words and figures, the amount mentioned in words will prevail.</p> |
| 25. | <p>Un-conditional bids will be rejected without assigning any reason.</p> |
| 26. | <p>To assist in the examination, evaluation and comparison of bids, the buyer may, at its discretion, ask the Bidder for a clarification of its bid. However, no change in the price or substance of the bid shall be sought, offered, re-permitted.</p> |
| 27. | <p>Eventual suggestions for modification or subsidiary Tenders are principally not admissible.</p> |

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| 28. | The scope of work and terms & conditions are clearly mentioned in the document and the Bidders are requested to submit bid, only if their offer strictly comply with these specifications. Please note that no deviation in the required specification will be permitted. The bidding for the study having different specification will be on Bidder's risk as the Board will not entertain such Bids. BIDS CARRYING THE STATEMENT LIKE "SPECIFICATION AS PER TENDER DOCUMENT" SHALL NOT BE ENTERTAINED. THE PROPOSED STUDY SPECIFICATIONS SUPPORTED BY TECHNICAL LITERATURE AND LIST OF USERS MUST BE ENCLOSED. |
| 29. | The placement of work order will be in accordance with the technical evaluation of the bid and after consideration of its price worthiness. |
| 30. | The prices quoted against the tender are to be bound by the bidder, irrespective of rise in Materials prices and increase in taxes, etc., till completion of the study. No request in regard to increase in the prices will be entertained after the submission of the bid. |
| 31. | With the submission of the bid, the Bidder accepts the conditions of the Tender. |
| 32. | Transportation of required equipment / instruments for carrying out monitoring, safety during monitoring & storage, rents for buildings, electricity charges, installation expenses, etc. incurred shall be borne by the bidder. Under no circumstances UPPCB will be providing any kind of assistance or help to the successful bidder in supplying of any kind of services or in any other form. |
| 33. | Bidder may quote the rates for entire work of the conducting Gap Analysis Study in Bio- medical Waste Management in the State of UP. |
| 34. | The work for which, tender is invited will have to be bound by the timelines as specified from the date of issue of Work Order. In the case of non-observance of the timelines, the order is liable for cancellation. |
| 36. | The Amendment, if any, the corrigendum will be uploaded in the e-Procurement (GeM) platform and brought to the notice by mail & by phone to the concerned Bidders who have purchased the bidding documents and will be binding on them. |
| 37. | The Bidder shall quote the price preferably in Indian Rupees i.e., basic price plus all taxes etc. The charges must be quoted clearly and not in vague terms like "As Actual" "Approx" etc. |

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38. **Prices To Be Quoted In Financial Bid Only**
- a. The rates quoted in the bid are final and no negotiations will be held at any level in future.
 - b. The decision of the Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow shall be final as regards the acceptability of tendered items to be executed by the Bidders and shall not be required to give any reason in writing or otherwise at any time for rejection of the Bidders or articles.
 - c. Technical & Financial bids will be opened separately. Technical evaluation of the bids will be carried out by the expert committee. The bids those recommended by the committee will only be considered for price comparison for awarding the work order. The financial bids of technically not qualified agencies will not be opened.
 - d. The acceptance of the tender will be intimated to the successful bidder only.

MEMBER SECRETARY

UPPCB: LUCKNOW

